~~191~~

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

WESTERN ZONE BENCH, AT :PUNE.

ORIGINAL APPLICATION NO: 27 OF 2026.

Dipak Dhansukh Patel .... Applicant

Versus

The State of Gujarat and Others ... Respondents

INDEX

Sr	Particulars	Anne	Pg
1	Memo of reply	----	192-203
2	Copy of resolution	R1	204-206
3	Copy of resolution	R2	207-208
4	Copy of resolution	R3	209-210
5	Copy of minutes	R4	211-214
6	Copy of minutes	R5	215-220

Date: 27.4,2026

Rutvij M Bhatt

Rutvij M Bhatt Adv for R.5

Hazira Notified Area Authority

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

WESTERN ZONE BENCH, AT :PUNE.

ORIGINAL APPLICATION NO: 27 OF 2026.

Dipak Dhansukh Patel .... Applicant

Versus

The State of Gujarat and Others ... Respondents

Affidavit in reply by of Respondent no:5 Chief Officer Notified Area Authority Hazira:

I Kaushik Gamit, aged adult, serving as Chief Officer Hazira Notified Area Authority, having offices at: Plot no:326-327, Village : Bhatpor GIDC Estate, Magdalla - Ichhapor Road, Post: Bhatha, District: Surat do hereby on solemn affirm and state on oath as under:

1. It is submitted that I am in receipt of the copy of the Original application filed by Dipak D. Patel and Others. In the said petition the order was passed by this Hon'ble Tribunal on 25/3/2026 and the copy of letter of Advocate on record along with petition and order was dispatched on 8/4/2026 and the same was in receipt of this office on 17/4/2026. Accordingly, the office of the Hazira Notified Area Authority has appointed advocate on record on

Notified Area Hazira,
Surat.

21/4/2026 and the instruction and records were dispatched to the Advocate on record on 24/04/2026.

2. It is submitted that I have gone through the averments raised in the petition and as such I am competent to swear this affidavit.

3. It is submitted that the averments made in the petition is hereby denied unless specifically admitted by me. I crave leave to file additional affidavit if need arise in order to appraise the ground reality and facts of the case.

4. It is submitted that petitioner has stated in petition that entire villages namely, Mora, Damka and Bhatlai within Choryasi Taluka are within the ambit of present respondent no:5, i.e. (Hazira Notified Area Authority) is false and misleading. It is required to mention in fact few hector of area of village Mora, Damka and Bhatlai are included in Notified Area Authority. Hence the remaining area falls in the territory of respective Village Panchayat. A copy of notification dated: 30/1/97 is duly annexed herewith this reply and marked as Annexure: R1.

5. It is submitted that out of total nine villages namely, Bhatpor, Ichapor, Kawas, Limla, Mora, Bhatlai, Damka, Hazira and Suvali certain portion of land wherein there is

NOTARY
KAJAL
PATEL
GUJARAT
37506
EXPIRY DATE
2030
GOVT. OF INDIA

an industrial development only those areas from this villages are part of the Hazira Notified Area Authority. Out of the total area of Village Damka about 344.07 Hector of land falls within the Hazira Notified Area Authority.

6. Similarly in Mora Village, there are L&T, Relaince, NTPC, GSEG and GSPL. This industries are having their own effluent plants and are terms with zero discharge. Hence the contention of the petitioner with regard untreated effluent/discharge is false and misleading. Moreover, there are no other industries than as mentioned above so far as Mora Village is concerned. From the total area of Mora Village about 1478.36 hector of land falls within the Hazira Notified Area Authority only.

7. In Village Damka, there are about Reliance Truck Parking area, which are within the Notified Area Authority. Accordingly there are no industries releasing untreated effluent from Village Damka.

8. Similarly in Village Bhatlai, there are no industries in this area and about 71.24 hector of land is within the area Hazira Notified Area Authority.

9. It is submitted accordingly as mentioned above only this area within is Hazira Notified Area and are to be managed

Chief Officer
Notified Area Hazira
Su. N.

Hazira Notified Authority. Whereas for the remaining area of concerned villages are governed by a separate Body known as Hazira Notified Area Development Authority under the Chairmanship of the Hon'ble District Collector, Surat. The Industries & Mines Department Gandhinagar vide resolution baering no:GID-102008-1125(PAFA)-G dated: 09/10/2009 has formed Board of Management for development of this villages wherein certain portion of land is merged into Notified Area Authority under the Chairmanship of Collector. A copy of resolution is duly annexed herewith petition and marked as Annexure: R1.

10.. Here though the Hazira Notified Area is also a member in the Board however the entire committee is headed by the Hon'ble Collector, Surat. This committee consist of Collector, Surat, Hon'ble Members from Legislative Assembly of concerned ward, District Development Officer Surat, District Planning Officer, District Gram Vikas Agency, Commissioner Gram Vikas, Board Members of concerned Notified Area Authority, Chairman, Secretary Gujarat Industrial Development Authority.

Chief Officer
Notified Area Hazira,
Surat.

NOTARY
KINJAL PATEL
GUJARAT
37506
EXPIRY DATE
2030
OF INDIA

11. Accordingly the committee constituted under the above GR will have to take care of the surrounding villages. It is subsequently the Chief Officer Notified Area Authority and Regional Manager GIDC are added in the list of committed vide resolution dated: 15/4/2010. A copy of the resolution duly annexed herewith this reply and marked as Annexur: R2.

12. It is submitted that as per the Government resolution bearing no:GID-102012-1835-G issued by Industries & Mines Department Gandhinagar dated: 26./6/2013, for those villages wherein certain areas of villages in merged in Notified Area Authority, The Notified Area Authority shall in turn deposit an amount of 1/3rd of total revenue to DRDA in specific account for the purpose of development of those villages and also with a view that the revenue of that village may be reduce by merging in Notified Area. A copy of GR is duly annexed herewith this reply and marked as Annexure:R3. It is submitted that accordingly the present respondent no:5 has deposited the said 1/3rd of total revenue contribution to the concerned Village Development Committees' for the development of Villages.

Chief Officer
Notified Area Hazira,
Surat.

13. It is submitted since the Notified Area Authority is one of the member of the said committee and hence the task of survey and detailed report was given to the present respondent. Hence the present respondent has carried out a detailed Project report with detail design for Sewerage Network ad STP for villages covered under Sachin Notified and Hazira Notified Areas. Hence as per the committee decision, powers were vested to the Hazira Notified Area Authority to appoint Consultancy services for preparation of detailed design of sewerage network and STP for Villages covered under Sachin Notified Area and Hazira Notified Area. Accordingly, the present respondent has appointed M/s Green Design and Engineering Services Private Limited at Surat to preform consultancy services. for It is however the final decision has to be taken by the concerned committee for installation of Storm water Drainage.

14. It is submitted that the said report annexed in petition by petitioner was placed on record of the Development Board and since the area of the surrounding villages are now merged into Surat Municipal Corporation hence it was

decided to halt the said project of installation of STP and DPR since now when an macro programming is going to be done by Surat Municipal Corporation then separate installation of STP by Hazira Notified Area Authority would not be required and hence it was decided that whatever income by way of revenue has been generated by Hazira Notified Area Authority out of which 1/3rd has to be deposited the Board for development. A copy of the minutes dated: 17/12/2020 under the Chairmanship of Collector is duly annexed herewith this reply and marked as Annexure:R4.

15. It is submitted on merger of this surrounding villages in Corporation limits, and on appraisal of the earlier report of Green Designs before the Committee in its meeting dated: 17/6/22 where in it was suggested that since now the area falls within the Surat Urban Development Authority and hence it would be necessary to invite competent officer from SUDA for finalisation of STP. A copy of the minutes dated: 17/06/22 is duly annexed herewith this petition and marked as Annexure:R5.

16. It is in this set of circumstance as the present respondent i.e. Hazira Notified Area Authority has already deposited

Chief Officer
Notified Area Hazira,
Surat.

its contribution to the extent of 1/3rd of total revenue hence the responsibility of installation of STP and DPR would now vest on the committee and now in turn upon the Surat Municipal Corporation for installation of STP and DPR.

17. The present respondent submits that so there is no illegal discharge qua the Hazira Notified Area is concerned. However, whatever as stated above falls in domain of concerned Village Panchayat and now in turn on SMC.

Now I deal the petition parawise:

18. The averments made in paragraph no: 1 to 3 are formal in nature. The averments made in paragraph no:4,5 of the petitioner is hereby denied. An overall picture has been created by the petitioner that present respondent no:5 has not set up STP. It is required to mention that as stated only few hectors having industrial area are only merged in Hazira Notified Area and not the entire villages. Moreover as stated above in village Mora there are dedicated industries having it own treatment plant and they are not discharging in the creek. Moreover even in remaining two villages also there is no industrial waste. It is since the Village Panchayat has not under gone any sewage facility and now in turn are merged in SUDA limits hence now the

Chief Officer
Notified Area Hazira,
Surat.

200

Corporation will have to undertake exercise. It is only few portion of area is merged into Hazira Notified Area Authority hence the allegations made against the present respondent towards non installation of STP is false since now due to expansion this area is now merged in city limits and hence Corporation/SUDA in turn will have to frame long term project.

19. The averments made in paragraph no: 6,7,8 are formal in nature. The averments made in paragraph no: 9 , 10 are hereby denied. It is submitted that as stated above the remaining is within the management of Village Panchayat and now in turn with Corporation.

20. The averments made in paragraph no:11 is hereby denied. It is submitted that the grievance raised in the petitioner is pertaining to untreated discharge of Mora Village. Moreover with a view to have proper mechanism the Hazira Notified Area Authority has already filed its report however due to merging of area into City limits Hazira Notified Area Authority cannot be held responsible for the area which is not governed under the Notified Area. Moreover, Hazira Notified Area Authority has already deposited 1/3rd of total revenue to DRDA and hence the

JAL TEL GUJARAT 37506 DATE 2030 OF INDIA

208

present respondent no:5 cannot be held liable for untreated discharge by Mora village.

21. It is true that Hazira Notified Area Authority had undertaken exercise of survey and cost. Accordingly the material was placed before the Committee it is in between since the area was further denoted into SUDA/ corporation limits hence on careful consideration of committee it was decided to merge into macro project of SUDA and hence as such the exercise done by Hazira Notified Area Authority was sent to committee for use.

22. It is submitted that averments made in paragraph no:13 of petition is hereby denied. It is submitted that Hazira Notified Area Authority has deposited the amount of 1/3rd contribution to DRDA hence the figures shown by the petitioner is misleading as if entire amount is with present respondent.

23. The averments made in paragraph no:14 to 17 are hereby denied. It is required to mention that the entire survey report was prepared however no such estimated cost has been either recovered. On the contrary present respondent has already deposited an amount of total 1/3rd contribution

Notified Area Hazira,
Surat

202

to the Board hence it is again an misleading attempt by petitioners.

The present respondent crave leave to file additional affidavit. It is in this set of circumstances now since the area is merged into city limits, hence the answering respondent has already forwarded the survey report to the committee.

Hence it is prayed accordingly,

Solemn affirm on oath on 27th April 2026 at Surat.

Chief Officer
Notified Area Hazira,
Surat.

Verification.

I Kaushik Gamit, aged years, adult, serving as Chief Officer Hazira Notified Area Authority, do hereby on solemn affirm and state that whatever is stated above is true and correct.

I have not suppressed any material fact.

Chief Officer
Notified Area Hazira,
Surat.

NOTARY KINJAL C. PATEL SURAT GUJARAT REG. NO. 37506 EXPIRY DATE 06/02/2030 GOVT. OF INDIA

NOTARIAL NOTARIAL NOTARIAL NOTARIAL NOTARIAL

SOLEMNLY AFFIRMED BEFORE ME

KINJAL C. PATEL
NOTARY
SURAT (GUJARAT)
GOVT. OF INDIA

REG. SR. NO.: 14/2026
DATE: 27/04/2026
MY COMMISSION EXPIRES ON 6TH FEBRUARY 2030

~~203~~

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

WESTERN ZONE BENCH, AT : PUNE.

ORIGINAL APPLICATION NO: 27 OF 2026.

Dipak Dhansukh Patel .... Applicant

Versus

The State of Gujarat and Others ... Respondents

AFFIDAVIT

I Kaushik Gamit aged adult, serving as Chief Officer Hazira Notified Area Authority, having offices at : Plot no:326-327, Village Bhatpor GIDC estate, Magdalla -Ichhapor Road, Post: Bhatha, District: Surat do hereby on solemn affirm and state on oath that:

1. What ever is stated above in reply in paragraph no:1 to 14 are true and correct., and I believe it to be true. I have not suppressed any material fact.
2. The annexures annexed in the reply are true copies of originals.

Solemnly affirmed on 27th April 2026 at Surat

Chief Officer
Notified Area Hazira,
Surat.

203/A

NOTARY
KINJAL C. PATEL
SURAT GUJARAT
REG. NO. 37586
EXPIRY DATE 06/02/2030
GOVT. OF INDIA

भारत सरकार

आधार

ભારત સરકાર
Government of India

ભારતીય વિશિષ્ટ ઓળખાણ પ્રાધિકરણ
Unique Identification Authority of India

નામાંકન ક્રમ સંખ્યા/ Enrolment No.: 0000/00635/35165

To
ગામીત કૌશિક સુરેશભાઈ
Gamit Kaushik Sureshbhai
A-901,Piramyd Plauna, Opp. Shiven Square,
Galleria Street,
Pal,
VTC: Surat,
PO: Adajan Dn,
District: Surat,
State: Gujarat,
PIN Code: 395009
Mobile: 9824192693

Signature valid

તમારો આધાર નંબર / Your Aadhaar No. :

5017 8476 1257

VID : 9104 7493 0748 7338

મારો આધાર, મારી ઓળખ

Government of India

AADHAAR

માહિતી / INFORMATION

- Aadhaar is proof of identity, not of citizenship or date of birth (DOB). DOB is based on information supported by proof of DOB document specified in regulations, submitted by Aadhaar number holder.
- This Aadhaar letter should be verified through either online authentication by UIDAI appointed authentication agency or QR code scanning using mAadhaar or Aadhaar QR Scanner app available in app stores or using secure QR code reader app available on www.uidai.gov.in
- Aadhaar is unique and secure
- Documents to support identity and address should be updated in Aadhaar after every 10 years from date of enrolment for Aadhaar
- Aadhaar helps you avail of various Government and Non-Government benefits/services
- Keep your mobile number and email id updated in Aadhaar
- Download mAadhaar app to avail of Aadhaar services
- Use the feature of Lock/Unlock Aadhaar biometrics to ensure security when not using Aadhaar biometrics.
- Entities seeking Aadhaar are obligated to seek consent

ભારત સરકાર
Government of India

Aadhaar no. issued: 09/01/2015

ગામીત કૌશિક સુરેશભાઈ
Gamit Kaushik Sureshbhai
જન્મ તારીખ/DOB: 27/06/1968
પુરુષ/ MALE

આધાર એ ઓળખનો પુરાવો છે, નાગરિકતા અથવા જન્મ તારીખનો નહીં.
Aadhaar is proof of identity, not of citizenship or date of birth. It should be used with verification (online authentication, or scanning of QR code / offline XML)

5017 8476 1257

મારો આધાર, મારી ઓળખ

ભારતીય વિશિષ્ટ ઓળખાણ પ્રાધિકરણ
Unique Identification Authority of India

Details as on: 27/04/2025

સરનામું:
... પાલ, સુરત, અડાજણ ડિએન, સુરત
ગુજરાત - 395009

Address:
A-901,Piramyd Platina, Opp. Shiven Square, Galleria Street, Pal, Surat, PO: Adajan Dn, DIST: Surat, Gujarat - 395009

5017 8476 1257
VID : 9104 7493 0748 7338

1947 | help@uidai.gov.in | www.uidai.gov.in

ANNEXURE R1

નિર્દિષ્ટ વિસ્તાર આસપાસના ગામોના સર્વગ્રાહી વિકાસ માટે સંકલિત વેરાના ફાળાની રકમના ઉપયોગ તથા તે માટેના આયોજન બાબત.

~~૨૦૪~~

ગુજરાત સરકાર
ઉદ્યોગ અને ખાણ વિભાગ,
ઠરાવ ક્રમાંક-જીઆઇડી-૧૦૨૦૦૮-૧૧૨૫(પાફા)-ગ
સચિવાલય, ગાંધીનગર.
તારીખ: ૦૮/૧૦/૨૦૦૯

વંચાણે લીધા :

(૧) ઉદ્યોગ અને ખાણ વિભાગના તા.૩૦/૦૮/૯૩ના ઠરાવ ક્રમાંક: જીઆઇડી/૧૦૯૧/૪૯૫/જી-૧

(૨) ઉદ્યોગ અને ખાણ વિભાગના તા.૨૯/૦૧/૯૯ના ઠરાવ ક્રમાંક:જીઆઇડી/૧૦૯૮/૧૯૫૪/જી-૧

(૩) ઉદ્યોગ અને ખાણ વિભાગના તા.૧/૪/૦૮ના જાહેરનામા ક્રમાંક:જીએચયુ-૮-જીઆઇડી-૧૦૨૦૦૪-૧૪૯૬-જી

આમુખ :

રાજ્યમાં આવેલ વિવિધ ઔદ્યોગિક વસાહતો અને ખાનગી ઔદ્યોગિક એકમોને ગુજરાત ઔદ્યોગિક વિકાસ અધિનિયમ, ૧૯૬૨ની કલમ-૨(જી) હેઠળ ' ઔદ્યોગિક વિસ્તાર ' તરીકે જાહેર કરવામાં આવે છે તેમજ આવા વિસ્તારોને ગુજરાત ઔદ્યોગિક વિકાસ અધિનિયમ, ૧૯૬૨ની કલમ-૧૬ હેઠળ 'નિર્દિષ્ટ વિસ્તાર' (Notified Area) તરીકે જાહેર કરવામાં આવે છે.

જાહેર કરાયેલા નિર્દિષ્ટ વિસ્તારમાં જે ગ્રામ પંચાયતના વિસ્તારની જમીનનો ઉપયોગ થયેલ હોય તેવી ગ્રામ પંચાયતોને તેમની આવકમાં નુકસાન ન થાય તથા સંબંધિત ગામોના માળખાકીય વિકાસની જરૂરીયાતને ધ્યાને લઇ ઉપર વંચાણે લીધેલ ક્રમાંક-૧ આગળના તા. ૩૦/૦૮/૧૯૯૩ના ઠરાવથી જે-તે નિર્દિષ્ટ વિસ્તારમાંથી વસુલ લેવામાં આવતાં સંકલિત વેરા પૈકીનો ચોકકસ ભાગ (૧/૩ રકમ) જે-તે ગ્રામ પંચાયતોના વિકાસ કાર્યો માટે સંબંધિત જિલ્લા ગ્રામ વિકાસ એજન્સી (DRDA)ને આપવામાં આવે છે. જિલ્લા ગ્રામ વિકાસ એજન્સી નિયત કરાયેલ યોજનાઓ માટે તેનો ઉપયોગ કરે છે.

નિર્દિષ્ટ વિસ્તારની આજુબાજુના વિસ્તારમાં સર્વગ્રાહી વિકાસ જરૂરી છે; જે અંગેની કાર્યવાહી તાજેતરમાં નિર્દિષ્ટ વિસ્તાર માટે સ્થાયેલ બોર્ડ ઓફ મેનેજમેન્ટની સહાયથી અસરકારક રીતે કરી શકાય તેમ છે.

ઠરાવ :

આ બાબતે પુખ્ત વિચારણાને અંતે ઉદ્યોગ અને ખાણ વિભાગના તા.૨૯/૦૧/૯૯ના ઠરાવ ક્રમાંક:જીઆઇડી/૧૦૯૮/૧૯૫૪/જી-૧ ધ્વારા નિયત કરાયેલ હયાત વ્યવસ્થા રદ કરીને ગુજરાત રાજ્યના સ્વર્ણીમ સોપાનમાં એક સોપાન તરીકે, નિર્દિષ્ટ વિસ્તારના સંકલિત વેરાના ફાળાની ચોક્કસ રકમના ઉપયોગ અને તે અંગેની કામગીરીનું આયોજન સંબંધિત નિર્દિષ્ટ વિસ્તાર માટે અસ્તિત્વમાં હોય તેવા 'બોર્ડ ઓફ મેનેજમેન્ટ' ની મદદથી નીચેની જોગવાઇઓને ધ્યાને લઇ કરવાનું આથી ઠરાવવામાં આવે છે.

૧ નિર્દિષ્ટ વિસ્તાર ધ્વારા શરૂઆતમાં પાંચ કિલોમીટરની ત્રિજ્યામાં આવતા વિસ્તારોને સર્વગ્રાહી વિકાસ (Comprehensive Development) માટે આવરી લેવાશે.

૨ પાંચ કિલોમીટરના ધોરણમાં યોગ્ય વધારા માટે ત્રણ વર્ષ બાદ સમીક્ષા કરવામાં આવશે.

૩ સર્વગ્રાહી વિકાસ હેઠળ સામાન્ય વહીવટ વિભાગના 'આયોજન પ્રભાગ' ધ્વારા નક્કી કરવામાં આવેલા માપદંડોને આવરી લેવામાં આવશે.

૪ જે-તે ગામના સર્વગ્રાહી વિકાસ માટેનો કામગીરીનો સર્વગ્રાહી વિકાસ માટેનો મુસદ્દો એક્સપર્ટ એજન્સી ધ્વારા તૈયાર કરવામાં આવશે.

૫. નીચે દર્શાવેલ સમિતિ સંબધિત ગામોમાં હાથ ધરવાના કામોને મંજૂરી આપશે તથા આ કામોના સમય બધ્ધ અમલીકરણ ઉપર દેખરેખ રાખશે.

- સંબધિત જિલ્લા કલેક્ટર–અધ્યક્ષ
- સંબધિત નોટીફાઇડ એરીયા વિસ્તારના માનનીય ધારાસભ્યશ્રી–સભ્ય
- સંબધિત જિલ્લા વિકાસ અધિકારી–સભ્ય
- સંબધિત જિલ્લા આયોજન અધિકારી–સભ્ય
- નિયામક જિલ્લા ગ્રામ વિકાસ એજન્સી-સભ્ય
- સંબધિત નિર્દિષ્ટ વિસ્તાર ઔદ્યોગિક વસાહત મંડળના પ્રમુખ–સભ્ય
- ગુજરાત ઔદ્યોગિક વિકાસ નિગમના સંબધિત વિભાગીય પ્રબંધક–સભ્ય સચિવ

૬. ઉપરોકત સમિતિ સમક્ષ સૂચવાયેલા કામો NREGS, BRGF, Gokul Gram, RSVY, Watershed, IAY, TSC વગેરે યોજનાઓ હેઠળ બેવડાય નહી તે જોવાની જવાબદારી નિયામક, જિલ્લા ગ્રામ વિકાસ એજન્સીની રહેશે.

૭. સંકલિત વેરાની ૧/૩ રકમ જમા કરવા માટે એક અલગ ફંડ રચવામાં આવશે જેમાંથી સર્વગ્રાહી વિકાસના અને વસાહતના કામો માટે ખર્ચ કરવામાં આવશે.

૮. ઉપર વંચાણે લીધેલ ક્રમાંક-૨ સામેનો ઉદ્યોગ અને ખાણ વિભાગનો તા.૨૯/૦૧/૯૯નો ઠરાવ ક્રમાંક:જીઆઇડી/૧૦૯૮/૧૯૫૪/જી-૧ આથી રદ કરવામાં આવે છે.

આ ઠરાવ આ વિભાગની સમાન ક્રમાંકની ફાઇલ ઉપરની સામાન્ય વહીવટ વિભાગના આયોજન પ્રભાગની તા. ૨૮-૦૭-૨૦૦૯ તથા પંચાયત ગ્રામ ગૃહ નિર્માણ અને

~~206~~

ગ્રામ વિકાસ વિભાગની તા. ૨૮-૦૮-૨૦૦૯ ની નોંધથી મળેલ અનુમતિ અન્વયે બહાર પાડવામાં આવે છે.

ગુજરાતના રાજ્યપાલશ્રીના હુકમથી અને તેમના નામે,

(શ્રીદેવી શુક્લ)
નાયબ સચિવ
ઉદ્યોગ અને ખાણ વિભાગ

નકલ રવાના:

- માન. રાજ્યપાલશ્રીના સચિવશ્રી, રાજભવન, ગાંધીનગર. (પત્ર ધ્વારા)
- માન. મુખ્યમંત્રીશ્રીના અગ્ર સચિવશ્રી, સચિવાલય, ગાંધીનગર.
- તમામ મંત્રીશ્રીઓનાં અંગત સચિવશ્રીઓ, સચિવાલય, ગાંધીનગર.
- એકાઉન્ટન્ટ જનરલશ્રી, ગુજરાત રાજ્ય, અમદાવાદ/રાજકોટ.
- એકાઉન્ટન્ટ જનરલશ્રી, (ઓડિટ), ગુજરાત રાજ્ય, અમદાવાદ/રાજકોટ.
- અગ્ર સચિવશ્રી (આયોજન), સામાન્ય વહીવટી વિભાગ, સચિવાલય, ગાંધીનગર.
- અગ્ર સચિવશ્રી પંચાયત વિભાગ, ગૃહ નિર્માણ અને ગ્રામ વિકાસ વિભાગ., સચિવાલય, ગાંધીનગર.
- સચિવાલયના સર્વે વિભાગો.
- ઉદ્યોગ અને ખાણ વિભાગની તમામ શાખાઓ.
- ઉદ્યોગ અને ખાણ વિભાગ નીચેના સર્વે ખાતાના વડા
- ઉપાધ્યક્ષ અને વહીવટી સંચાલકશ્રી, ગુજસત ઔદ્યોગિક વિકાસ નિગમ, ઉદ્યોગભવન, ગાંધીનગર.
- વિકાસ કમિશ્નરશ્રી, ગુજરાત રાજય, ગાંધીનગર.
- તમામ કલેક્ટરશ્રીઓ.
- તમામ જિલ્લા વિકાસ અધિકારીશ્રીઓ.
- તમામ નિયામકશ્રી, જિલ્લા ગ્રામ વિકાસ એજન્સીઓ.
- સિસ્ટમ મેનેજર-IWDMS ઉપર મુકવા માટે
- પસંદગી ફાઇલ.

Regarding Utilization of the Allocated Share of Consolidated Tax for Comprehensive Development of Villages Surrounding the Notified Area and Planning Thereof

Government of Gujarat
Industries and Mines Department
Resolution No.: GID-102008-1125 (Part)-G
Sachivalaya, Gandhinagar
Date: 08/10/2009

Read:

1. Resolution of Industries and Mines Department dated 30/08/1993 bearing No.: GID/1084/495/G-1
2. Resolution of Industries and Mines Department dated 29/01/1999 bearing No.: GID/1098/1954/G-1
3. Notification of Industries and Mines Department dated 01/04/2008 bearing No.: GHU-8-GID-102004-1496-G

Preamble:

Various industrial estates and private industrial units in the State are declared as "Industrial Areas" under Section 2(g) of the Gujarat Industrial Development Act, 1962, and such areas are declared as "Notified Areas" under Section 16 of the said Act.

In such notified areas, where land belonging to Gram Panchayats has been utilized, in order to ensure that such Gram Panchayats do not suffer loss of revenue and to meet the infrastructural development needs of the concerned villages, as per Resolution referred to at Sr. No. (1) dated 30/08/1993, a specified portion (one-third share) of the consolidated tax collected from such notified areas is allocated to the concerned District Rural Development Agency (DRDA) for development works of such Gram Panchayats. The District Rural Development Agency utilizes the same for specified schemes.

Further, comprehensive development of areas surrounding the notified area is necessary, and such action can be effectively undertaken with the assistance of the Board of Management constituted for the notified area.

Resolution:

After due consideration, the existing arrangement prescribed under Resolution dated 29/01/1999 bearing No. GID/1098/1954/G-1 is hereby cancelled, and as a step in the "Golden Milestones" of Gujarat State, it is hereby resolved that the utilization of a specified

planning of related activities shall be carried out with the assistance of the existing "Board of Management" of the concerned notified area, subject to the following provisions:

1. Initially, areas falling within a radius of five (5) kilometers from the notified area shall be covered for comprehensive development.
2. The radius of five (5) kilometers shall be reviewed after three (3) years for possible extension.
3. The comprehensive development shall include parameters determined by the "Planning Division" of the General Administration Department.
4. The draft plan for comprehensive development of each village shall be prepared by an expert agency.
5. The following Committee shall grant approval for works to be undertaken in the concerned villages and shall monitor time-bound implementation of such works:
   - District Collector concerned – Chairman
   - Hon'ble Member of Legislative Assembly of the concerned notified area – Member
   - District Development Officer concerned – Member
   - District Planning Officer concerned – Member
   - Director, District Rural Development Agency – Member
   - President of the concerned Notified Area Industrial Estate Association – Member
   - Regional Manager of Gujarat Industrial Development Corporation – Member Secretary
6. It shall be the responsibility of the Director, District Rural Development Agency, to ensure that the works proposed before the Committee are not duplicated under schemes such as NREGS, BRGF, Gokul Gram, RSVY, Watershed, IAY, TSC, etc.
7. A separate fund shall be created for depositing one-third share of the consolidated tax, and expenditure shall be incurred therefrom for comprehensive development and estate-related works.
8. The Resolution dated 29/01/1999 bearing No. GID/1098/1954/G-1 referred to at Sr. No. (2) above is hereby cancelled.

This Resolution is issued with the approval received vide notes dated 28/07/2009 of the Planning Division, General Administration Department, and dated 28/08/2009 of the Panchayat, Rural Housing and Rural Development Department, on the file of even number of this Department.

By order and in the name of the Governor of Gujarat,

Sd/-
(Shridevi Shukla)
Deputy Secretary
Industries and Mines Department

Copy forwarded to:

- Secretary to Hon'ble Governor, Raj Bhavan, Gandhinagar (by letter)
- Principal Secretary to Hon'ble Chief Minister

Sachivalaya, Gandhinagar

- Personal Secretaries to all Hon'ble Ministers, Sachivalaya, Gandhinagar
- Accountant General, Gujarat State, Ahmedabad/Rajkot
- Accountant General (Audit), Gujarat State, Ahmedabad/Rajkot
- Principal Secretary (Planning), General Administration Department, Sachivalaya, Gandhinagar
- Principal Secretary, Panchayat, Rural Housing and Rural Development Department, Sachivalaya, Gandhinagar
- All Departments of Sachivalaya
- All branches of Industries and Mines Department
- All Heads of Departments under Industries and Mines Department
- Vice Chairman and Managing Director, Gujarat Industrial Development Corporation, Udyog Bhavan, Gandhinagar
- Development Commissioner, Gujarat State, Gandhinagar
- All Collectors
- All District Development Officers
- All Directors, District Rural Development Agencies
- For uploading on System Manager – IWDMS
- Select File

ANNEXURE-R2

207

નિર્દિષ્ટ વિસ્તાર આસપાસના ગામોના સર્વગ્રાહી વિકાસ માટે સંકલિત વેરાના ફાળાની રકમના ઉપયોગ તથા તે માટેના આયોજન બાબત.

ગુજરાત સરકાર
ઉદ્યોગ અને ખાણ વિભાગ,
ઠરાવ ક્રમાંક-જીઆઇડી-૧૦૨૦૦૮-૧૧૨૫(પાફા)-ગ
સચિવાલય, ગાંધીનગર.
તારીખ: ૧૫ / ૦૪ /૨૦૧૦

વંચાણે લીધા :

(૧) ઉદ્યોગ અને ખાણ વિભાગના તા. ૮/૧૦/૦૯ના ઠરાવ ક્રમાંક: જીઆઇડી/૧૦૨૦૦૮/૧૧૨૫ (પા.ફા.)-ગ

(૨) જીઆઇડીસીનો તા.૨૦/૦૨/૧૦નો પત્ર ક્રમાંક: જીઆઇડીસી/એનટીએ/વિકાસ ફંડ/૭૯

ઠ રા વ :

ગુજરાત રાજ્યના સ્વર્ણિમ સોપાનમાં એક સોપાન તરીકે, નિર્દિષ્ટ વિસ્તારના સંકલિત વેરાના ફાળાની ચોક્કસ રકમના ઉપયોગ અને તે અંગેની કામગીરીના આયોજન સંબંધમાં વંચાણે લીધેલ ક્રમાંક-૧ આગળના ઠરાવમાં સંબંધિત ગામોમાં હાથ ધરવાના કામોને મંજૂરી આપવા અને કામોના સમયબધ્ધ અમલીકરણ ઉપર દેખરેખ રાખવા માટે ઉક્ત ઠરાવની જોગવાઇ નં.-૫ મુજબ એક સમિતિની રચના કરવામાં આવેલ છે. આ સમિતિના સભ્યોમાં ફેરફાર કરવા માટે જીઆઇડીસીએ વંચાણે લીધેલ ક્રમાંક-૨ આગળના પત્રથી દરખાસ્ત કરેલ છે. જે બાબત વિચારણા હેઠળ હતી. પુખ્ત વિચારણાને અંતે ઉક્ત સમિતિમાં નીચે મુજબના ત્રણ સભ્યો ઉમેરવાનું ઠરાવવામાં આવે છે :-

(૧) સંબંધિત નિર્દિષ્ટ વિસ્તારના બોર્ડ ઓફ મેનેજમેન્ટના અધ્યક્ષ-સભ્ય
(૨) સંબંધિત નિર્દિષ્ટ વિસ્તારના ચીફ ઓફિસર-સભ્ય
(૩) જીઆઇડીસીના જે તે વિસ્તારના સંબંધિત પ્રાદેશિક મેનેજર-સભ્ય સચિવ

હવેથી આ સમિતિમાં ગુજરાત ઔદ્યોગિક વિકાસ નિગમના સંબંધિત વિભાગીય વડા 'સભ્ય સચિવ'ને બદલે સમિતિના 'સભ્ય' તરીકે રહેશે.

આ ઠરાવની અન્ય જોગવાઇઓ અને શરતો વંચાણમાં લીધેલ ક્રમાંક-૧ આગળના ઠરાવ મુજબ રહેશે.

આ ઠરાવ આ વિભાગની સમાન ક્રમાંકની ફાઇલ ઉપર અગ્ર સચિવશ્રી (ઉ.ખા.)ની તા.૨૨.૦૩.૨૦૧૦ની નોંધથી મળેલ અનુમતિ અન્વયે બહાર પાડવામાં આવે છે.

ગુજરાતના રાજ્યપાલશ્રીના હુકમથી અને તેમના નામે.

(શ્રીદેવી શુક્લ)
સંયુક્ત સચિવ
ઉદ્યોગ અને ખાણ વિભાગ

નકલ રવાના:

- માન. રાજ્યપાલશ્રીના સચિવશ્રી, રાજભવન, ગાંધીનગર.
- માન. મુખ્યમંત્રીશ્રીના અગ્ર સચિવશ્રી, સચિવાલય, ગાંધીનગર.
- તમામ મંત્રીશ્રીઓનાં અંગત સચિવશ્રીઓ, સચિવાલય, ગાંધીનગર.
- એકાઉન્ટન્ટ જનરલશ્રી, ગુજરાત રાજ્ય, અમદાવાદ/રાજકોટ.
- એકાઉન્ટન્ટ જનરલશ્રી, (ઓડિટ), ગુજરાત રાજ્ય, અમદાવાદ/રાજકોટ.
- અગ્ર સચિવશ્રી પંચાયત વિભાગ, ગૃહ નિર્માણ અને ગ્રામ વિકાસ વિભાગ, સચિવાલય, ગાંધીનગર.
- સચિવાલયના સર્વે વિભાગો.
- ઉદ્યોગ અને ખાણ વિભાગની તમામ શાખાઓ
- ઉદ્યોગ કમિશ્નરશ્રી, ઉદ્યોગભવન, ગાંધીનગર.
- ઉપાધ્યક્ષ અને વહીવટી સંચાલકશ્રી, ગુજરાત ઔદ્યોગિક વિકાસ નિગમ, ઉદ્યોગભવન, ગાંધીનગર.
- વિકાસ કમિશ્નરશ્રી, ગુજરાત રાજ્ય, ગાંધીનગર
- તમામ કલેક્ટરશ્રીઓ.
- તમામ જિલ્લા વિકાસ અધિકારીશ્રીઓ.
- તમામ નિયામકશ્રી, જિલ્લા ગ્રામ વિકાસ એજન્સીઓ.
- પસંદગી ફાઇલ
- સિસ્ટમ મેનેજર, IWDMS ઉપર મુકવા માટે

Translation 208

Regarding Utilization of the Allocated Share of Consolidated Tax for Comprehensive Development of Villages Surrounding the Notified Area and Planning Thereof

Government of Gujarat
Industries and Mines Department
Resolution No.: GID-102008-1125 (Part)-G
Sachivalaya, Gandhinagar
Date: 15/04/2010

Read:

1. Resolution of Industries and Mines Department dated 08/10/2009 bearing No.: GID/102008/1125/Part-F-1-G
2. Letter of GIDC dated 20/02/2010 bearing No.: GIDC/NTA/Vikas-66/76

Resolution:

As a step in the "Golden Milestones" of Gujarat State, for the purpose of utilization of a specified portion of the consolidated tax of the notified area and planning of activities relating thereto, a Committee has been constituted as per provision No. 5 of the Resolution referred to at Sr. No. (1) above, for granting approval to works to be undertaken in the concerned villages and for monitoring time-bound implementation of such works.

The Gujarat Industrial Development Corporation (GIDC), vide letter referred to at Sr. No. (2), has proposed modification in the composition of the said Committee, which was under consideration.

After due consideration, it is hereby resolved to include the following three members in the said Committee:

1. Chairman of the Board of Management of the concerned Notified Area – Member
2. Chief Officer of the concerned Notified Area – Member
3. Regional Manager of GIDC of the concerned area – Member Secretary

Henceforth, the concerned Divisional Manager of Gujarat Industrial Development Corporation shall remain a Member of the Committee instead of Member Secretary.

All other provisions and conditions of the Resolution referred to at Sr. No. (1) above shall remain unchanged.

This Resolution is issued with the approval received vide note dated 12/04/2010 of the Principal Secretary (Industries and Mines Department) on the file of even number of this Department.

By order and in the name of the Governor of Gujarat,
Sd/-
(Shridevi Shukla)
Joint Secretary
Industries and Mines Department

208/2

Copy forwarded to:

- Secretary to Hon'ble Governor, Raj Bhavan, Gandhinagar
- Principal Secretary to Hon'ble Chief Minister, Sachivalaya, Gandhinagar
- Personal Secretaries to all Hon'ble Ministers, Sachivalaya, Gandhinagar
- Accountant General, Gujarat State, Ahmedabad/Rajkot
- Accountant General (Audit), Gujarat State, Ahmedabad/Rajkot
- Principal Secretary, Panchayat, Rural Housing and Rural Development Department, Sachivalaya, Gandhinagar
- All Departments of Sachivalaya
- All branches of Industries and Mines Department
- Industries Commissioner, Udyog Bhavan, Gandhinagar
- Vice Chairman and Managing Director, Gujarat Industrial Development Corporation, Udyog Bhavan, Gandhinagar
- Development Commissioner, Gujarat State, Gandhinagar
- All Collectors
- All District Development Officers
- All Directors, District Rural Development Agencies
- Select File
- System Manager – for uploading on IWDMS

ANNEXURE- R3

~~209~~

L09003506748
Party Name: U.S.(IMD)
Received Date 28/06/2013

નિર્દિષ્ટ વિસ્તારમાં સમાવિષ્ટ ગામોના સર્વગ્રાહી વિકાસ માટે સંકલિત વેરાના ફાળાની રકમની ફાળવણી અને આયોજન બાબત..

ગુજરાત સરકાર
ઉદ્યોગ અને ખાણ વિભાગ
ઠરાવ ક્રમાંક: જીઆઇડી-૧૦૨૦૧૨-૧૮૩૫-ગ
સચિવાલય, ગાંધીનગર.
તા: 25 JUN 2013

વંચાણે લીધા:-

[૧] ઉદ્યોગ અને ખાણ વિભાગના તા.૦૮/૧૦/૨૦૦૯ના ઠરાવ ક્રમાંક જીઆઇડી/૧૦૨૦૦૮/૧૧૨૫ (પા.ફા.)/ગ

આમુખ:-

રાજ્યમાં આવેલ વિવિધ ઔદ્યોગિક વસાહતો અને ખાનગી ઔદ્યોગિક એકમોને ગુજરાત ઔદ્યોગિક વિકાસ અધિનિયમ, ૧૯૬૨ ની કલમ-૨(જી) હેઠળ 'ઔદ્યોગિક વિસ્તાર' તરીકે જાહેર કરવામાં આવે છે તેમજ આવા વિસ્તારોને ગુજરાત ઔદ્યોગિક વિકાસ અધિનિયમ, ૧૯૬૨ ની કલમ-૧૬ હેઠળ 'નિર્દિષ્ટ વિસ્તાર' (Notified Area) તરીકે જાહેર કરવામાં આવે છે.

જાહેર કરાયેલા નિર્દિષ્ટ વિસ્તારમાં જે ગ્રામ પંચાયતના વિસ્તારની જમીનનો ઉપયોગ થયેલ હોય તેવી ગ્રામ પંચાયતોને તેમની આવકમાં નુકસાન ન થાય તથા સંબંધિત ગામોના માળખાકીય વિકાસની જરૂરીયાતને ધ્યાને લઇ ઉપર વંચાણે લીધેલ ક્રમાંક-૧ આગળના તા.૦૮/૧૦/૦૯ના ઠરાવથી જે-તે નિર્દિષ્ટ વિસ્તારમાંથી વસૂલ લેવામાં આવતા સંકલિત વેરા પૈકીનો ચોક્કસ ભાગ (૧/૩ રકમ) નિર્દિષ્ટ વિસ્તારથી ૫ કિ.મી. ત્રિજ્યામાં આવતી જે-તે ગ્રામ પંચાયતોના વિકાસ કામો માટે સંબંધિત જિલ્લા ગ્રામ વિકાસ એજન્સી (DRDA) ને આપવામાં આવે છે. જિલ્લા ગ્રામ વિકાસ એજન્સી નિયત કરાયેલ યોજનાઓ માટે તેનો ઉપયોગ કરે છે.

પ્રસ્તુત બાબતે નિર્દિષ્ટ વિસ્તાર અંતર્ગત ૫ કિ.મી. ત્રિજ્યામાં આવતા ગામોને બદલે ફક્ત જે ગામની જમીનો નિર્દિષ્ટ વિસ્તારો હેઠળ આવરી લેવાઇ હોય તેવી ગામોની ગ્રામ પંચાયતો વચ્ચે ઉક્ત ૧/૩ ફાળાની રકમ વહેંચવામાં આવે તે બાબત સરકારશ્રીની વિચારણા હેઠળ હતી.

DAG-Branch\RAHUL\Tharav

~~૨૧૦~~

ઠરાવ:-

પુખ્ત વિચારણાને અંતે આથી ઉપર્યુક્ત વંચાણે લીધેલ ક્રમાંક-[૧] ના ઠરાવમાં પારા-૧ માં નીચે પ્રમાણે સુધારો કરવામાં આવે છે :

" નિર્દિષ્ટ વિસ્તાર હેઠળ આવરી લેવાયેલા ગામોને જ વસૂલ કરાયેલ સંકલિત વેરાની ૧/૩ રકમ વહેંચવામાં આવશે."

ઠરાવની અન્ય શરતો યથાવત રહેશે.

પ્રસ્તુત ઠરાવ સરખા ક્રમાંકની ફાઇલ પર નાણા વિભાગ તેમજ સરકારશ્રીની મળેલ મંજૂરીથી બહાર પાડવામાં આવે છે.

ગુજરાત રાજ્યપાલશ્રીના હુકમથી અને તેમના નામે,

(આનંદ બિહોલા)
ઉપ સચિવ
ઉદ્યોગ અને ખાણ વિભાગ.

નકલ રવાના:

- માન. રાજ્યપાલશ્રીના સચિવશ્રી, રાજભવન, ગાંધીનગર (પત્ર દ્વારા)
- માન. મુખ્યમંત્રીશ્રીના અગ્ર સચિવશ્રી, સચિવાલય, ગાંધીનગર.
- તમામ મંત્રીશ્રીઓના અંગત સચિવશ્રીઓ, સચિવાલય, ગાંધીનગર.
- એકાઉન્ટન્ટ જનરલશ્રી, ગુજરાત રાજ્ય, અમદાવાદ/રાજકોટ.
- એકાઉન્ટન્ટ જનરલશ્રી (ઓડીટ), ગુજરાત રાજ્ય, અમદાવાદ/રાજકોટ.
- અગ્ર સચિવશ્રી (આયોજન), સામાન્ય વહીવટ વિભાગ, સચિવાલય, ગાંધીનગર.
- અગ્ર સચિવશ્રી, પંચાયત વિભાગ, ગૃહ નિર્માણ અને ગ્રામ વિકાસ વિભાગ, સચિવાલય, ગાંધીનગર.
- સચિવાલયના સર્વે વિભાગો.
- ઉદ્યોગ અને ખાણ વિભાગની તમામ શાખાઓ.
- ઉદ્યોગ અને ખાણ વિભાગ નીચેના સર્વે ખાતાના વડા.
- ઉપાધ્યક્ષ અને વહીવટી સંચાલકશ્રી, જીઆઇડીસી, ઉદ્યોગભવન, ગાંધીનગર.
- વિકાસ કમિશ્નરશ્રી, ગુજરાત રાજ્ય, ગાંધીનગર.
- તમામ કલેક્ટરશ્રીઓ.
- તમામ જિલ્લા વિકાસ અધિકારીશ્રીઓ.
- તમામ નિયામકશ્રી, જિલ્લા ગ્રામ વિકાસ એજન્સીઓ.
- સિસ્ટમ મેનેજર-IWDMS ઉપર મુકવા માટે.
- પસંદગી ફાઇલ.

Translation
2/0/1

Regarding Allocation and Planning of the Share of Consolidated Tax for Comprehensive Development of Villages Included in the Notified Area

Government of Gujarat
Industries and Mines Department
Resolution No.: GID-102012-1835-G
Sachivalaya, Gandhinagar
Date: 25 June 2013

Read:

[1] Resolution of Industries and Mines Department dated 08/10/2009 bearing No.: GID/102008/1125 (Part-F)/G

Preamble:

Various industrial estates and private industrial units in the State are declared as "Industrial Areas" under Section 2(g) of the Gujarat Industrial Development Act, 1962, and such areas are declared as "Notified Areas" under Section 16 of the said Act.

In such notified areas, where land belonging to Gram Panchayats has been utilized, in order to ensure that such Gram Panchayats do not suffer loss of revenue and to meet the infrastructural development needs of the concerned villages, as per Resolution referred to at Sr. No. [1] dated 08/10/2009, a specified portion (one-third share) of the consolidated tax collected from such notified areas is allocated to the concerned District Rural Development Agency (DRDA) for development works of Gram Panchayats falling within a radius of 5 kilometers from the notified area. The District Rural Development Agency utilizes the same for specified schemes.

In the present matter, the Government had under consideration that instead of distributing the said one-third share among villages falling within a 5 km radius, the said amount should be distributed only among those Gram Panchayats whose lands are included within the notified area.

Resolution:

After due consideration, it is hereby resolved that the following amendment is made in Para–1 of the Resolution referred to at Sr. No. [1]:

"Only those villages which are included within the notified area shall be entitled to receive distribution of one-third share of the consolidated tax collected."

All other conditions of the said Resolution shall remain unchanged.

This Resolution is issued with the approval of the Finance Department and the Government on the file of

even number.

By order and in the name of the Governor of Gujarat,

Sd/-

(Anand Bihola)

Deputy Secretary

Industries and Mines Department

210/2

Copy forwarded to:

- Secretary to Hon'ble Governor, Raj Bhavan, Gandhinagar (by letter)
- Principal Secretary to Hon'ble Chief Minister, Sachivalaya, Gandhinagar
- Personal Secretaries to all Hon'ble Ministers, Sachivalaya, Gandhinagar
- Accountant General, Gujarat State, Ahmedabad/Rajkot
- Accountant General (Audit), Gujarat State, Ahmedabad/Rajkot
- Principal Secretary (Planning), General Administration Department, Sachivalaya, Gandhinagar
- Principal Secretary, Panchayat, Rural Housing and Rural Development Department, Sachivalaya, Gandhinagar
- All Departments of Sachivalaya
- All branches of Industries and Mines Department
- All Heads of Departments under Industries and Mines Department
- Vice Chairman and Managing Director, GIDC, Udyog Bhavan, Gandhinagar
- Development Commissioner, Gujarat State, Gandhinagar
- All Collectors
- All District Development Officers
- All Directors, District Rural Development Agencies
- For uploading on System Manager – IWDMS
- Select File

ANNEXURE-K4

211

હજીરા અને સચીન નિર્દિષ્ટ વિસ્તારમાં સમાવેશ થયેલ ગામોના સર્વગ્રાહી વિકાસ માટે અમલીકરણ સમિતીની તા.૧૭.૧૨.૨૦૨૦ ના રોજ ૧૭.૦૦ કલાકે માનનીય કલેકટરશ્રી, સુરતનાં અધ્યક્ષપણાં હેઠળ જિલ્લા સેવા સદન - ૨, અઠવાલાઇન્સ, સુરતનાં સભાખંડમાં મળેલ બેઠકની કાર્યવાહી નોંધ :-

સદર બેઠકમાં નીચે મુજબના સભ્યશ્રી / અધિકારીશ્રીઓ હાજર રહેલ હતા.

૧.	ડૉ. ધવલ પટેલ (આઇ.એ.એસ.), માન. કલેકટરશ્રી-સુરત.	અધ્યક્ષ
૨.	શ્રી હિતેશ કોયા (આઇ.એ.એસ.) જિલ્લા વિકાસ અધિકારીશ્રી, સુરત.	સભ્ય
૩.	શ્રીમતિ ઝંખનાબેન પટેલ,માન. ધારા સભ્યશ્રી, ચોર્યાસી-સુરત.	સભ્ય
૪.	શ્રી યોગેશસિંહ પરમાર, પ્રાદેશિક મેનેજરશ્રી,જી.આઇ.ડી.સી., સુરત.	સભ્ય સચિવ
૫.	શ્રી ડી.એમ.પટેલ, ચીફ ઓફીસર, સચીન અને હજીરા નિ.વિ., સુરત.	સભ્ય
૬.	શ્રીમતિ જાગૃતિબેન એ. પટેલ, નાયબ ચીટનીશ, જિલ્લા ગ્રામ વિકાસ એજન્સી, સુરત.	સભ્ય
૭.	શ્રી જયેશ ગજ્જર, સેક્રેટરી, હજીરા એરિયા ઇન્ડ. એસોસીએશન, સુરત.	સભ્ય
૮.	શ્રી જે. કે. પટેલ, કાર્યપાલક ઇજનેરશ્રી (મા.× મ), જીલ્લા પંચાયત, સુરત.	આમંત્રિત
૯.	શ્રી આર. જી. ચૌધરી, કાર્યપાલક ઇજનેરશ્રી, પાણી પુરવઠા બોર્ડ,	આમંત્રિત
૧૦.	શ્રી ડી. એસ. શાહ, ના. કા. ઇ.શ્રી, (મા.× મ), જીલ્લા પંચાયત,	આમંત્રિત
૧૧.	ડૉ. હર્ષુલ પારેખ, કંન્સલ્ટન્ટ, મેર્સસ ફેસિલ મેવન પ્રા. લિ.	આમંત્રિત
૧૨.	શ્રી શૈલેષભાઇ પટેલ, કંન્સલ્ટન્ટ, મેર્સસ ગ્રીન ડિઝાઇન એન્ડ એન્જિનિયરીંગ સર્વિસ પ્રા. લી.	આમંત્રિત

સભ્ય સચિવશ્રી દ્વારા હાજર રહેલ તમામ સભ્યશ્રીઓને આવકારી બેઠકની કાર્યસૂચિ મુજબ કાર્યવાહી શરૂ કરવામાં આવી. તા.૧૬.૦૯.૨૦૧૯ ની સર્વગ્રાહી વિકાસ સમિતીની મળેલ બેઠકની કાર્યવાહી નોંધની સમીક્ષાઃ

અધ્યક્ષશ્રી દ્વારા કાર્યવાહી નોંધ વંચાણે લેવામાં આવેલ. જેમાં, અગાઉ વર્ષ ૨૦૧૬-૧૭માં મંજુર કરવામાં આવેલ પાણી પૂરવઠાનાં કામોનો અહેવાલ કાર્યપાલક ઇજનેરશ્રી દ્વારા રજુ કરવામાં આવેલ. જેમાં હજીરા ગામ ખાતેનાં પાણીનાં લાઇનનાં રૂા.૧૦.૦૦ લાખનાં કામો પૂર્ણ થયેલ છે તથા મોરા ગામમાં સમ્પ બનાવવાનાં રૂા.૧૦૮.૯૪ લાખનાં કામોમાં ૮૫% જેટલું કામ પૂર્ણ થયેલ છે.

ત્યારબાદ, કાર્યપાલક ઇજનેરશ્રી, (મા.× મ.) પંચાયત વિભાગ, સુરત દ્વારા કરવામાં આવેલ કામોનાં પ્રગતિ અહેવાલની સમીક્ષા કરવામાં આવી. જેમાં, મોરા ગામમાં પ્રાથમિક શાળાનાં ઓરડા તથા આવાસનાં કામોમાં એજન્સી દ્વારા છોડીને જતાં રહેલ હોવાથી નવી એજન્સીની નિમણુંક કરવાની કામગીરી હાથ ધરવામાં આવેલ છે જેની કામગીરી ઝડપથી કરી કામ પૂર્ણ કરવા જણાવેલ છે.

સુંવાલી ગામ પંચવટી ગાર્ડનની બાજુમાં તથા નાઇવાડ રોડની આજુબાજુમાં પેવર બ્લોકનું કામ ગ્રામ પંચાયત દ્વારા કરવામાં આવેલ હોવાથી રદ કરવામાં આવેલ છે.

તલંગપુર ગામમાં વિદ્યુતને લગતાં રૂા.૨૨.૦૦ લાખનાં કામો માટે કા. ઇ.શ્રી, વિદ્યુત વિભાગ, સુરત સાથે મીટીંગનું અયોજન કરવાનું તા.૧૬.૦૯.૨૦૧૯ ની બેઠકમાં ઠરાવવામાં આવેલ હતું. હાલમાં તલંગપુર ગામ સુરત મહાનગરપાલિકાનાં હદ વિસ્તરણમાં સમાવેશ થયેલ હોવાથી ઉપરોકત કામગીરી કરવામાં આવેલ નથી. ધારાસભ્યશ્રી દ્વારા જણાવવામાં આવેલ કે જે ગામોનો વિસ્તારની જમીન નોટીફાઇડ એરિયામાં (ઔદ્યોગિક વિસ્તારમાં) આવતી હોઇ તે ગામોને તેમનાં ભાગની રકમ વિકાસનાં કામ માટે મળવી જોઇએ તથા અગાઉ જે કામો મંજુર કરવામાં આવેલ હોય તે કામો પૂર્ણ કરી સુરત મહાનગર પાલિકાને સુપરત કરવા જોઇએ.

કા. ઇ. શ્રી (મા.× મ.) પંચાયત વિભાગ, દ્વારા જણાવેલ કે ગામમાં કાર્યરત કામો સુરત મહાનગર પાલિકા દ્વારા બંધ કરાવવામાં આવેલ છે. અધ્યક્ષશ્રી દ્વારા જણાવવામાં આવેલ કે ઉપરોકત બાબતે કમિશ્નરશ્રી, સુરત મહાનગર પાલિકા સાથે ચર્ચા કરી આગળની કાર્યવાહી કરવા નકકી કરવામાં આવશે તથા સરકારશ્રીનો સર્વગ્રાહી સમિતિનો તા.૦૮.૧૦.૨૦૦૯નાં ઠરાવ અંતર્ગત ગ્રામ પંચાયતની જમીન મહાનગરપાલિકાનાં હદ વિસ્તારણમાં સમાવેશ થયેલ હોઇ તો તે ગામો માટે નોટીફાઇડ એરિયાની ગ્રાંટની ફાળવણી કરવી કે કેમ ? તે અંગેનો લેખિતમાં સરકારશ્રીનાં ઉધોગ અને ખાણ વિભાગમાંથી સ્પષ્ટતા મેળવવા માટેની કાર્યવાહી કરવા જણાવવામાં આવેલ હતું.

ત્યારબાદ, તા. ૧૬.૦૯.૨૦૧૯નાં બેઠકમાં મંજુર કરવામાં આવેલ કામો માટે કા. ઇ.શ્રી, (મા.× મ.) પંચાયત વિભાગ, સુરત દ્વારા પ્રગતિ અહેવાલ રજુ કરવામાં આવેલ. જેમાં મોરા ગામ ખાતે આર. સી. સી. રોડ નાં કામ પેટે મંજુર કરવામાં આવેલ રૂા.૧૦૫.૦૦ લાખ ઉપરાંત વધારાની ખૂટતી રકમ રૂા.૩૦.૦૦ લાખની મંજુરી માટે સંરપંચશ્રી દ્વારા રજુઆત કરવામાં આવેલ છે. જેમાં વધારાની રકમની જરૂરિયાત જણાતી નથી. જે મંજુર કરેલ રકમમાંથી કામ પૂર્ણ કરી શકશે.

મોરા ગામમાં પ્રાથમિક શાળાનાં ઓરડા બનાવવાનાં કામ માટે મંજુર કરેલ રકમ રૂા.૩૦.૦૦ લાખ છે. જેમાં વધારાનાં ઓરડા બનાવવાની જરૂરિયાત હોવાથી બીજા વધારાનાં ઓરડા માટે રૂા.૬૦.૦૦ લાખ મંજુર કરવાનાં રહે છે. જેથી બીજા ઓરડા બનાવવાનાં કામ થઇ શકે. અધ્યક્ષશ્રી દ્વારા શાળાઓનાં ઓરડાઓની જરૂરિયાતોને ધ્યાને રાખી વધારાની રકમ રૂા. ૬૦.૦૦ લાખ મંજુર કરવામાં આવેલ હતાં. ઉપરોકત મીટીંગમાં મંજુર થયેલ કામો માટેની આગળની કાર્યવાહી હાથ ધરવામાં આવેલ છે તથા ઇચ્છાપોર ગામમાં જુના કોમ્યુનીટી હોલનાં વિસ્તારણનું કરવાનું કામ, સુરત મહાનગર પાલિકાનાં હદમાં સમાવેશ થયેલ હોવાથી રદ કરવાનું થાય છે. જે અધ્યક્ષશ્રી દ્વારા આ કામગીરી રદ કરવા જણાવવામાં આવેલ છે.

ત્યારબાદ હજીરા અને સચિન નોટીફાઇડ વિસ્તારમાં આવેલ ગામોનાં વિકાસનાં કામો માટે માસ્ટર પ્લાન તૈયાર કરવા માટે નિમણૂંક કરવામાં આવેલ એજન્સી મેર્સસ ફેસિલ મેવન પ્રા. લિ. ને વિગતવાર પ્રેઝનટેશન રજુ કરવા જણાવવામાં આવેલ હતું. તેઓશ્રી દ્વારા મોરા ગામનો નમૂનારૂપ કલ્પનાત્મક યોજના નો પ્રેઝન્ટેશન રજૂ કરવામાં

આવેલ હતું. જેમાં, દર્શાવવામાં આવેલ પ્રોજેક્ટ કોસ્ટની રકમ તથા તેનાં માટેનાં સંચાલન ઉપરાંત મરામતનાં ખર્ચની રકમ માટેનો આયોજન કરવા જણાવવામાં આવેલ હતુ.

નોટીફાઇડ એરિયામાં આવેલ ગામોમાં મ્યુનિસિપલ ઘનકચરાનો નિકાલ, STP (પ્રવાહી વેસ્ટનાં નિકાલ) માટેની કામગીરીનો પ્રોજેક્ટ રીપોર્ટ (DPR) એજન્સી મેર્સસ ગ્રીન ડિઝાઇન એન્ડ એન્જિનિયરીગ સર્વિસ પ્રા. લી. તૈયાર કરવાનું કામ સોંપવામાં આવેલ હતું. સદર મીટીગમાં તેઓશ્રી દ્વારા કરવામાં આવેલ પ્રોજેક્ટ અહેવાલનું સંક્ષિપ્ત પ્રેઝન્ટેશન કરવામાં આવ્યું.

સભ્યસચિવશ્રી દ્વારા સ્પષ્ટતા માંગવામાં આવી કે સચિનનાં ૨ ગામો તથા હજીરાનાં ૨ ગામો સુરત મહાનગરપાલિકાની હદમાં સમાવેશ થયેલ હોવાથી તે ગામોનાં ઉપરોકત જણાવેલ વિકાસ કામોનાં માસ્ટર પ્લાન તથા STP નેટવર્ક અર્થેનાં DPR નાં પ્રોજેક્ટ કાર્ય હાલમાં સ્થગિત કરવામાં આવેલ છે. તો તે બે પ્રોજેક્ટ બંધ રાખવા કે કેમ?

અધ્યક્ષશ્રી દ્વારા જણાવવામાં આવ્યું કે જો સદર પ્રોજેક્ટ રદ કરવામાં આવે તો તેનાં લીધે હાલ સુધી કરેલ પ્રોજેકટ કાર્યનો કોઇ લાભ મળી શકે તેમ નથી. આથી તે કાર્ય પૂર્ણ કરી તેનો સંપૂર્ણ રીપોર્ટ સુરત મહાનગરપાલિકાને સોંપવાથી તે વધારે ઉપયોગી થઇ શકે તેમ છે. જેથી ઉપરોકત કામો પુર્ણ કરી તે ગામોનાં રીપોર્ટ કમિશ્નરશ્રી, સુરત મહાનગરપાલિકાને અમલવારી કરવા સુપરત કરવા ઠરાવવામાં આવેલ હતું.

ધારાસભ્યશ્રી દ્વારા જણાવેલ કે પંચાયત (મા.× મ.) વિભાગ, સુરત દ્વારા અગાઉ ટોયલેટ બ્લોકનાં કામો કરવામાં આવેલ હતાં તે હાલ તદન ખરાબ સ્થિતિમાં થઇ ગયેલ છે. જેથી જે તે કામની ગુણવતા ચકાસણી કરી કામગીરી કરવી તેમજ થયેલ કામોનું સમયાંતરે અધિકારીશ્રીઓ દ્વારા નિરક્ષણ કરી એજન્સીને નોટીસ પાઠવવા જણાવવામાં આવ્યું.

વધુમાં, કવાસ અને મોરા ગ્રામ પંચાયતો દ્વારા રજુ કરવામાં આવેલ કામો પૈકી નીચે મુજબનાં કામોની સૈધાંતિક મંજુરી આપવામાં આવેલ છે.

૧. કવાસ ગામે દરગાહ પાસે ગામનો મુખ્ય પ્રવેશદ્વાર બનાવવાનું કામ રૂા. ૨૦.૦૦ લાખ,

૨. કવાસ ગામે તળાવની ફરતે પેવર બ્લોક- ડેવલોપમેન્ટ-વોક વે બનાવવાનું કામ રૂા.૧૦૦.૦૦ લાખ.

૩. મોરા ગામમાં સ. નં. ૨૫, જીવંત તળાવની ફરતે જાળીવાળું ફેન્સીગનો અંદાજીત રકમ રૂા. ૨૨.૦૦ લાખ

૪. મોરા ગામે આઇ.ટી.આઇ. થી લઇ દામકા ભસ્તા રોડને જોડતો આર.સી.સી. રોડની કામગીરી સુવિધાપંથ યોજના અંર્તગત કામગીરી ચાલુ છે જેમાં ૮૦ મીટર જેટલી લંબાઇ વધી જતા વધારાનાં અંદાજીત રકમ રૂા. ૧૦.૦૦ લાખ મંજુર કરવામાં આવેલ છે.

ઉપરોકત કામો કા. ઇ. શ્રી, પંચાયત (મા.× મ.) વિભાગ, સુરત દ્વારા જરૂરી અંદાજોની ખરાઇ કરી આગળની કાર્યવાહી કરી કામ વહેલી તકે પૂર્ણ કરવા જણાવવામાં આવેલ હતું.

સભ્યસચિવશ્રી દ્વારા જણાવવામાં આવ્યું કે જે તે એજન્સીઓનાં અંતિમ બીલો રજુ કરવામાં આવે ત્યારે કામનું ચુકવણું કરતાં પહેલા તે કામનો સંતોષપૂર્વક થયેલનાં અંતિમ વપરાશકર્તા / ગ્રામ પંચાયતનાં સરપંચશ્રી વગેરેનાં

પ્રમાણપત્ર મેળવવા કે નહિ. જે માટે અધ્યક્ષશ્રી દ્વારા સૂચવેલ કે જે તે કામ કરાવનાર સરકારી ડિપાર્ટમેન્ટ હોવાથી તેમની જવાબદારી રહેતી હોવાથી તે ડિપાર્ટમેન્ટનું જ પ્રમાણપત્ર મેળવી અંતિમ બીલોની તથા રનીંગ બીલોની માંગણી થયેથી ચકાસણી કરી ચૂકવણું કરવા જણાવેલ છે.

ચીફ ઓફિસરશ્રી, હજીરા નોટીફાઇડ એરિયા દ્વારા માસ્ટર પ્લાન અને STP (પ્રવાહી વેસ્ટનાં નિકાલ) માટેની કામગીરીનો પ્રોજેકટ રીપોર્ટ (DPR) તૈયાર કરવાની કામગીરી જે તે એજન્સી દ્વારા કરાવવામાં આવે છે તેનાં કામ પેટે ટેન્ડરનાં નિતિ-નિયમ મુજબ ચુકવવાની થતી રકમ હજીરા નોટીફાઇડ એરિયાનાં ફંડમાંથી ચુકવણું કરી વર્ષનાં અંતે વસુલ આવેલ સંકલિત કરવેરાની ૧/૩ રકમમાંથી ચૂકાવેલ રકમ બાદ કરી "નોટીફાઇડ એરિયા ડેવલોપમેન્ટ ફંડ"માં જમા કરાવવાની રહેશે. વધુમાં અધ્યક્ષશ્રી દ્વારા જણાવેલ કે વર્ષ ૨૦૧૯-૨૦ ની ૧/૩ રકમ જમા કરાવવાની બાકી રહેલ હોય તો તે રકમ વહેલી તકે "નોટીફાઇડ એરિયા ડેવલોપમેન્ટ ફંડ"માં જમા કરાવવા સુચન કરવામાં આવેલ છે.

હજીરા નોટીફાઇડ એરિયાનાં વિકસ ફંડમાં કુલ બચત રકમ રૂા. ૨૪.૧૨ કરોડ અને સચીન નોટીફાઇડ એરિયાનાં વિકસ ફંડમાં કુલ બચત રકમ રૂા. ૩૫.૦૩ કરોડ છે. સચીન નોટીફાઈનાં વિકાસ ફંડમાં દર્શાવેલ નં-૨ બસ (વ્હીકલ) નો ખર્ચ ની રકમ રૂા.૫૦.૨૫ લાખ ઉધારવામાં આવેલ છે તે બાબતે અધ્યક્ષશ્રી દ્વારા જણાવેલ કે વ્હીકલ ને લગતાં જરૂરી ડોકયુમેન્ટ સાથે ઉપરાંત સચીન નોટીફાઇડ એરિયાનાં બોર્ડ ઓફ મેનેજમેન્ટમાં ઠરાવ કરવામાં આવેલ છે તેની નકલ સાથે હાજર રહી અલગથી બેઠકનું અયોજન કરવા જણાવેલ છે. હાલ આ ખર્ચને સર્વગ્રાહી સમિતિનાં અધ્યક્ષશ્રી દ્વારા મંજુર કરવામાં આવેલ નથી.

સદર બેઠકમાં આમ તમામ મુદ્દાઓ પર ઉપરોકત જણાવ્યા મુજબ ચર્ચા - વિચારણા તથા નિર્ણય થયા બાદ માનનીય અધ્યક્ષશ્રી દ્વારા હાજર રહેલ તમામ અધિકારશ્રીઓ તથા ધારાસભ્યશ્રીનો આભાર માની બેઠક પૂર્ણ કરવામાં આવી.

18/01/21

સભ્ય સચિવ
નિર્દિષ્ટ વિસ્તાર અમલીકરણ સમિતિ,
અને પ્રાદેશિક મેનેજર, જીઆઇડીસી, સુરત.

ઉપરોકત નોંધ વંચાણ અને મંજુરી અર્થે સાદર રજુ.

16/5/5

કલેકટરશ્રી, સુરત અને
અધ્યક્ષશ્રી, નિર્દિષ્ટ વિસ્તાર અમલીકરણ સમિતિ,
સુરત

Translation

~~241~~1

Minutes of the Meeting held on 17.12.2020 at 17:00 hours of the Implementation Committee constituted for the comprehensive development of the villages included in the Hazira and Sachin Notified Areas, under the chairmanship of the Hon'ble Collector, Surat, at the Conference Hall of District Seva Sadan-2, Athwalines, Surat:

In the said meeting, the following members/officers were present:

1. Dr. Dhaval Patel (I.A.S.), Hon'ble Collector, Surat – Chairman
2. Shri Hitesh Koya (I.A.S.), District Development Officer, Surat – Member
3. Smt. Zankhanaben Patel, Hon'ble Member of Legislative Assembly, Choriyasi-Surat – Member
4. Shri Yogeshsinh Parmar, Regional Manager, G.I.D.C., Surat – Member Secretary
5. Shri D.M. Patel, Chief Officer, Sachin and Hazira Notified Areas, Surat – Member
6. Smt. Jagrutiben A. Patel, Deputy Chitnish, District Rural Development Agency, Surat – Member
7. Shri Jayesh Gajjar, Secretary, Hazira Area Industrial Association, Surat – Member
8. Shri J.K. Patel, Executive Engineer (M&M), District Panchayat, Surat – Invitee
9. Shri R.G. Chaudhary, Executive Engineer, Water Supply Board – Invitee
10. Shri D.S. Shah, Deputy Executive Engineer (M&M), District Panchayat – Invitee
11. Dr. Harshul Parekh, Consultant, M/s Fresil Maven Pvt. Ltd. – Invitee
12. Shri Shaileshbhai Patel, Consultant, M/s Green Design and Engineering Services Pvt. Ltd. – Invitee

The Member Secretary welcomed all the members present and commenced the proceedings as per the agenda of the meeting.

Review of the Minutes of the Meeting dated 16.09.2019 of the Comprehensive Development Committee:

The Hon'ble Chairman took the minutes on record for reading. Therein, the Executive Engineer presented the report of water supply works approved in the year 2019–17. It was reported that water pipeline work amounting to Rs. 10.00 lakhs in Hazira village has been completed and approximately 85% of the work for construction of sump in Mora village amounting to Rs. 108.94 lakhs has been completed.

Thereafter, the progress report of works carried out by the Executive Engineer (M&M), Panchayat Department, Surat was reviewed. It was stated that in

Mora village, the agency had abandoned the work of construction of primary school classrooms and residential units; therefore, the process of appointing a new agency has been initiated, and directions were given to complete the work expeditiously.

In Sunvali village, paver block work near Panchvati Garden and Naivada Road has already been carried out by the Gram Panchayat; hence, the same has been cancelled.

In respect of electrical works amounting to Rs. 12.00 lakhs in Talangpur village, it had been resolved in the meeting dated 16.09.2019 to hold a meeting with the Executive Engineer, Electricity Department, Surat. However, since Talangpur village has now been included within the limits of Surat Municipal Corporation, the said work has not been undertaken. The Hon'ble MLA stated that villages whose land falls within the notified industrial area should receive their share of funds for development works, and previously approved works should be completed and handed over to Surat Municipal Corporation.

The Executive Engineer (M&M), Panchayat Department, stated that ongoing works in the villages have been stopped by Surat Municipal Corporation. The Hon'ble Chairman directed that discussions be held with the Commissioner, Surat Municipal Corporation, and further action be taken. It was also directed to obtain written clarification from the Industries and Mines Department of the Government regarding whether grant allocation of notified area funds should be made to villages whose Gram Panchayat land has been included within municipal limits, in accordance with the Government Resolution dated 08.10.2009.

Thereafter, the Executive Engineer (M&M), Panchayat Department, Surat presented the progress report of works approved in the meeting dated 16.09.2019. It was stated that in Mora village, for the RCC road work, an additional amount of Rs. 30.00 lakhs has been requested by the Sarpanch over and above the sanctioned amount of Rs. 105.00 lakhs; however, such additional amount is not required and the work can be completed within the sanctioned amount.

For construction of primary school classrooms in Mora village, an amount of Rs. 30.00 lakhs had been sanctioned. However, due to requirement of additional classrooms, further approval of Rs. 60.00 lakhs is required. Considering the necessity of classrooms, the Hon'ble Chairman approved the additional amount of Rs. 60.00 lakhs.

Further action has been initiated for the works approved in the said meeting. The work of expansion of old community hall in Ichhapor village is required to be cancelled as the area has been included within the limits of Surat Municipal Corporation, and the Hon'ble Chairman directed cancellation of the said

work.

Thereafter, the agency M/s Fresil Maven Pvt. Ltd., appointed for preparation of the master plan for development works of villages in Hazira and Sachin Notified Areas, was directed to present a detailed presentation. The agency presented a conceptual model plan for Mora village, wherein directions were given to also plan for project cost as well as operation and maintenance expenditure.

Further, the agency M/s Green Design and Engineering Services Pvt. Ltd., which was assigned the work of preparation of DPR for municipal solid waste management and STP (liquid waste disposal) in notified area villages, presented a brief project report.

The Member Secretary sought clarification that since two villages of Sachin and two villages of Hazira have been included within the limits of Surat Municipal Corporation, the project work of Master Plan and DPR for STP network for those villages has presently been kept in abeyance; whether such projects should be discontinued.

The Hon'ble Chairman stated that if the said projects are cancelled, no benefit would be derived from the work already carried out. Therefore, it would be more beneficial to complete the work and submit the final reports to Surat Municipal Corporation for implementation. Accordingly, it was resolved to complete the said works and submit the reports of those villages to the Commissioner, Surat Municipal Corporation for implementation.

The Hon'ble MLA stated that toilet block works previously executed by the Panchayat (M&M) Department, Surat are presently in a deteriorated condition; therefore, quality checks of such works should be carried out, periodic inspections should be conducted by officers, and notices should be issued to the concerned agency.

Further, out of the works proposed by Kavas and Mora Gram Panchayats, in-principle approval has been granted to the following works.

1. In Kavas village, work of construction of the main entrance gate of the village near the Dargah amounting to Rs. 20.00 lakhs.
2. In Kavas village, work of construction of paver block development and walkway around the pond amounting to Rs. 100.00 lakhs.
3. In Mora village, work of providing mesh fencing around Jivant Talav, Survey No. 25, amounting to an estimated Rs. 22.00 lakhs.
4. In Mora village, the work of RCC road connecting from I.T.I. to Damka-Bhatlai road is under progress under the Suvidhapath Scheme, wherein due to increase of approximately 80 meters in length, an additional estimated amount of Rs. 10.00 lakhs has been approved.

The above works were directed to be verified for necessary estimates by the Executive Engineer

Panchayat (M&M) Department, Surat, and to take further action and complete the works at the earliest.
The Member Secretary stated whether, at the time of submission of final bills by the respective agencies, before making payment, a certificate from the end-user/Gram Panchayat Sarpanch, etc., confirming satisfactory completion of the work should be obtained. In this regard, the Hon'ble Chairman directed that since the works are executed by the concerned Government Department, the responsibility lies with that Department; therefore, only the certificate of the concerned Department shall be obtained, and upon demand of final and running bills, the same shall be verified and payment shall be made.
The Chief Officer, Hazira Notified Area, stated that the payment required to be made as per tender rules for preparation of Master Plan and DPR for STP (liquid waste disposal), carried out through respective agencies, shall be made from the Hazira Notified Area Fund, and at the end of the year, the said amount shall be adjusted from one-third share of the collected consolidated tax and credited back to the "Notified Area Development Fund." Further, the Hon'ble Chairman directed that if the one-third share for the year 2019–20 remains to be deposited, the same shall be deposited in the "Notified Area Development Fund" at the earliest.
The total balance amount in the Hazira Notified Area Development Fund is Rs. 24.12 crores and in the Sachin Notified Area Development Fund is Rs. 35.03 crores. With regard to the amount of Rs. 50.25 lakhs incurred towards purchase of two buses (vehicles) shown in the Sachin Notified Area Development Fund, the Hon'ble Chairman directed that a separate meeting be convened with necessary documents relating to the vehicles and a copy of the resolution passed in the Board of Management of Sachin Notified Area. At present, the said expenditure has not been approved by the Chairman of the Comprehensive Committee.
After discussion, deliberation, and decision on all the above agenda items, the Hon'ble Chairman expressed gratitude to all the officers and the Hon'ble MLA present and concluded the meeting.

Sd/-
14/01/2021
Member Secretary,
Notified Area Implementation Committee,
and Regional Manager, G.I.D.C., Surat

Submitted for perusal and approval of the above proceedings.

Sd/-
16/04/2021
Collector, Surat
and Chairman,
Notified Area Implementation Committee

ANNEXURE-R5

215

હજીરા અને સચીન નિર્દિષ્ટ વિસ્તારમાં સમાવેશ થયેલ ગામોનાં સર્વગ્રાહી વિકાસ માટે અમલીકરણ સમિતિની તા.૧૭.૦૬.૨૦૨૨ નાં રોજ સવારે ૧૦.૦૦ કલાકે માનનીય કલેકટરશ્રી, સુરતનાં અધ્યક્ષપણાં હેઠળ જિલ્લા સેવા સદન – ૨, અઠવાલાઇન્સ, સુરતનાં સભાખંડમાં મળેલ બેઠકની કાર્યવાહી નોંધ.

સદર બેઠકમાં નીચે મુજબનાં સભ્યશ્રી / અધિકારીશ્રીઓ હાજર રહેલ હતા.

૧.	શ્રી આયુષ ઓક (આઈ.એ.એસ.), માનનીય કલેકટરશ્રી, સુરત	અધ્યક્ષ
૨.	શ્રીમતી ઝંખનાબેન પટેલ, માનનીય ધારાસભ્યશ્રી, ચોર્યાસી, સુરત	સભ્ય
૩.	શ્રી વી. સી. માંડવીયા, જિલ્લા આયોજન અધિકારીશ્રી, સુરત	સભ્ય
૪.	શ્રી એમ. બી. પ્રજાપતિ, નિયામકશ્રી, જિલ્લા ગ્રામ વિકાસ એજન્સી, સુરત વતી	સભ્ય
૫.	શ્રીમતી મનિષાબેન વિસાણા, પ્રાદેશિક મેનેજર અને ઇ/ચા. વિભાગીય પ્રબંધક, જી.આઇ.ડી.સી., સુરત.	સભ્ય સચિવ
૬.	શ્રી એ. જી. વસાવા, મુખ્ય અધિકારી, હજીરા નિર્દિષ્ટ વિસ્તાર, સુરત વતી	સભ્ય
૭.	શ્રી એસ. એસ. દાસ, મુખ્ય અધિકારી, સચીન નિર્દિષ્ટ વિસ્તાર, સુરત	સભ્ય
૮.	શ્રી જયેશભાઈ ગજ્જર, સેક્રેટરી, હજીરા એરિયા ઇન્ડ. એસોસિએશન, સુરત	સભ્ય
૯.	શ્રી નિલેશભાઈ કોરાટ, સેક્રેટરી, સચીન ઇન્ડ. કો. ઓ. સોસાયટી લી., સુરત	સભ્ય
૧૦.	શ્રી જે. કે. પટેલ, ના.કા.ઇ.શ્રી, (માxમ) પંચાયત વિભાગ, સુરત	આમંત્રીત
૧૧.	શ્રી જતીન એમ. પટેલ, ના.કા.ઇ.શ્રી, પાણી પુરવઠા વિભાગ, સુરત	આમંત્રીત
૧૨.	શ્રી ભરતભાઈ પ્રજાપતિ, કન્સલ્ટન્ટ, મે. ફેસલ મેવન પ્રા. લી.	આમંત્રીત
૧૩.	શ્રી શૈલેષભાઈ પટેલ, કન્સલ્ટન્ટ, મે. ગ્રીન ડિઝાઇન એન્ડ એન્જિનિયરીંગ સર્વિસ પ્રા. લી.	આમંત્રીત

સભ્ય સચિવશ્રી દ્વારા હાજર રહેલ તમામ સભ્યશ્રીઓને આવકારી બેઠકની કાર્યસૂચી મુજબ મીટીંગની કાર્યવાહી શરૂ કરવામાં આવેલ.

૧ તા.૧૭.૧૨.૨૦૨૦ નાં રોજ મળેલ સર્વગ્રાહી વિકાસ સમિતિની બેઠકમાં મંજૂર થયેલ કામોનો પ્રગતિ અહેવાલ રજૂ કરવા બાબત.

અ નાયબ કાર્યપાલક ઈજનેરશ્રી, પંચાયત (મા x મ) વિભાગ, સુરત દ્વારા વર્ષ ૨૦૧૯-૨૦ નાં કામોનો પ્રગતિ અહેવાલ નીચે મુજબ રજૂ કરવામાં આવેલ છે.

મોરા ગામનાં કામો :

૧. મોરા ચાર રસ્તા થી રિલાઈન્સ ગેટ નંબર ૪ સુધી સી. સી. રોડ બનાવવાની કામગીરી માટે રૂ. ૧૦૫.૦૦ લાખની વહીવટી મંજૂરી આપવામાં આવેલ. જેમાં ટેન્ડરની રકમ અંદાજિત રકમ થી રૂ.૯.૦૯% નીચો આવેલ છે. જે પેટે કુલ ખર્ચ રૂ.૯૮.૯૮ લાખ થયેલ. સદર કામ તા.૧૫.૦૧.૨૦૨૨ ના રોજ પૂર્ણ કરવામાં આવેલ છે.

૨ જાત્રાવળ કૂવા થી સ્ટાર રેસિડેન્સી સુધી પેવર બ્લોક ની કામગીરી માટે રૂ.૨૦.૦૦ લાખની વહીવટી મંજૂરી આપવામાં આવેલ. જેમાં ટેન્ડરની રકમ અંદાજિત રકમ થી રૂ. ૩૧.૩૨% નીચો આવેલ છે. જે પેટે કુલ ખર્ચ રૂ.૧૩.૬૭ થયેલ. સદર કામ તા. ૦૮.૦૬.૨૦૨૧ ના રોજ પૂર્ણ કરવામાં આવેલ છે.

3. મેઇન રોડ થી જોઈનીગ સ્ટાર રો હોઉસ સુધી આર. સી. સી. રોડ બનાવવા માટે ટેન્ડર પ્રક્રિયા કરવામાં આવેલ. જેમાં એજન્સી દ્વારા ૨૦.૦૨% નીચા ભાવે ભરવામાં આવેલ હતું. એજન્સીને વર્કઓર્ડર ઈસ્યુ કરવામાં આવેલ પરતું એજન્સી દ્વારા કામ શરૂ કરવામાં આવેલ નથી. જેથી ફરીથી રી-ટેન્ડર કરવામાં આવેલ છે,

માનનીય અધ્યક્ષશ્રી દ્વારા જણવવામાં આવેલ કે ઉપરોક્ત કામ પેટે એજન્સી દ્વારા જમા કરાવેલ ડિપોઝિટની રકમ જપ્ત કરવા અંગેની કાર્યવહી કરવા તેમજ જે કામો પૂર્ણ થયેલ છે તે સિવાયના કામોની ચર્ચા કરવા ના. કા. ઇ. શ્રી ને જણવવામાં આવ્યું.

દામકા ગામનાં કામો :

ના. કા. ઇ. શ્રી. પંચાયત (મા x મ) વિભાગ, સુરત દ્વારા જણાવવામાં આવેલ કે દામકા ગામનાં કુલ ૦૪ કામો મંજૂર કરવામાં આવેલ જેમાં ૦૨ કામો પૂર્ણ થયેલ છે અને ૦૨ કામોની માહિતી નીચે મુજબ રજૂ કરવામાં આવેલ.

૧. સ્મશાન ભૂમિની ફરતે વોલ બનાવવાના કામ માટે રૂ.૧૦.૦૦ લાખની વહીવટી મંજૂરી આપવામાં આવેલ. જેમાં ટેન્ડરની રકમ અંદાજિત રકમ થી રૂ. ૧૭.૮૨% નીચો આવેલ છે. સદર કામગીરી ભૌતિક રીતે પૂર્ણ થવા આવેલ છે.

૨. ગટર લાઇનનાં કામ માટેનો અંદાજો તૈયાર કરવામાં આવેલ છે.

ઈચ્છાપોર ગામનાં કામો :

ઈચ્છાપોર ગામમાં કોમ્યુનિટી હોલ બનાવવાનું કામ મંજૂર કરવામાં આવેલ હતું, પરંતુ સદર ગામ સુરત મહાનગરપાલિકાની હદ વિસ્તારણમાં આવરી લેવામાં આવતા તે કામ રદ કરવામાં આવેલ છે.

ભાટપોર ગામનાં કામો :

ભાટપોર ગામમાં સી. સી. રોડ બનાવવાનાં ૦૨ કામો મંજૂર કરવામાં આવેલ હતાં, જે બંને કામો તા.૧૯.૦૪.૨૦૨૧ રોજ પૂર્ણ કરવામાં આવેલ છે.

કવાસ ગામનાં કામો :

કવાસ ગામનાં કુલ ૦૪ કામો મંજૂર કરવામાં આવેલ હતાં જેમ ૦૩ કામો પૂર્ણ થયેલ છે અને એક કામ કમ્પાઉન્ડ વોલ બનાવવાના માટેની જમીન માપણીની કામગીરી કર્યા બાદ કામ શરૂ કરવામાં આવશે.

ત્યારબાદ, નાયબ કાર્યપાલક ઈજનેરશ્રી, દ્વારા વર્ષ ૨૦૨૦-૨૧નાં કામોનો પ્રગતિ અહેવાલ રજૂ કરવામાં આવેલ હતું.

2/7

મોરા ગામનાં કામો :

૧. સી. સી. રોડનાં કામ પેટે રૂ.૧૦.૦૦ લાખની વહીવટી મંજૂરી આપવામાં આવેલ હતી જેનાં ટેન્ડરની મંજૂરી માટે મોકલવામાં આવેલ છે તથા કમ્યુનિટિ હૉલ ની પાછળ આવેલ પ્રાઇમરી સ્કૂલ બનાવવાની કામગીરી નો ટેન્ડરનો ભાવ અંદાજિત રકમથી ખૂબ વધારે આવેલ હોવાથી ફરીથી ટેન્ડર કરવામાં આવેલ છે.

૨. તળાવની ફરતે ફેનસીંગ નાં કામ પેટે રૂ.૨૨.૦૦ લાખની વહીવટી મંજૂરી આપવામાં આવેલ છે. જે સ્થળ નિરીક્ષણ કરતાં તેમજ સ્ટીલ અને સિમેન્ટના થયેલ ભાવ વધારાને કારણે તેની અંદાજિત રકમ ૭૦.૦૦ લાખની થાય છે.

ઉપરોક્ત કામ બાબતે માન. અધ્યક્ષશ્રી દ્વારા ના. કા. ઇ. શ્રી ને ફેનસીંગ નાં કામ માટે અંદાજિત રકમ ખૂબ વધારે છે જેથી ફેનસીંગ લંબાઈ અને ઊંચાઈ ને ધ્યાને રાખી ફરીથી અંદાજો તૈયાર કરવા અને આગમી મિટિંગમાં રજૂ કરવા જણાવવામાં આવેલ છે.

કવાસ ગામનાં કામો :

૧. તળાવનું ડેવલોપમેન્ટ અને સુશોભિત કરવાના કામ પેટે રૂ. ૧૦૦.૦૦ લાખની વહીવટી મંજુરી આપવામાં આવેલ હતી. જેનાં અંદાજો તૈયાર કરવાની કામગીરી હાથ ધરવામાં આવેલ છે.

૨. કવાસ ગામે મુખ્ય પ્રવેશ દ્વાર બનાવવાના કામ પેટે રૂ. ૨૦.૦૦ લાખની વહીવટી મંજુરી આપવામાં આવેલ હતી. જેમાં પ્રવેશ દ્વારની ડિઝાઇનમાં ફેરફારને કારણે અંદાજિત રકમ રૂ.૩૦.૦૦ લાખ થાય છે.

બ કાર્યપાલક ઈજનેરશ્રી, પાણી પુરવઠા અને ગટર વ્યવસ્થા બોર્ડ, સુરત દ્વારા કરાવવામાં આવેલ કામોનો પ્રગતિ અહેવાલ:

ના.કા.ઇ.શ્રી, પાણી પુરવઠા વિભાગ, સુરત દ્વારા મોરા ગામ ખાતે ૨૦.૦૦ લાખ લીટરનો ક્ષમતાવાળો સમ્પ બનાવવાનું કામની વહીવટી મંજૂરી રૂ.૮૮.૯૪ લાખ આપવામાં આવેલ જેની સામે ટેન્ડરની રકમ રૂ.૫૮.૩૬ લાખ આવેલ છે. સદર કામ તા.૦૫.૧૨.૨૦૨૦ નાં પૂર્ણ થયેલ છે. ઉપરોક્ત બાબતે માનનીય ધરાસભ્યશ્રી દ્વારા જણાવવામાં આવ્યું કે મોરા ગામ ખાતે પાણીનો સપ્લાય ખૂબ જ ઓછા પ્રમાણમાં આપવામાં આવે છે. જેથી લોકોને પૂરતું પાણી મળી શકતું નથી. જે માટે ના.કા.ઇ.શ્રી દ્વારા જણાવેલ કે પાણીનાં પમ્પ ખરાબ થયેલ છે જે નવા પમ્પ નાંખવા માટેની કાર્યવાહી હાથ ધરવામાં આવેલ છે. વધુમાં ધારાસભ્યશ્રી દ્વારા જણાવેલ કે વહેલી તકે કામગીરી પૂર્ણ કરવી અને પાણીનો સપ્લાય લોકોને પૂરતાં પ્રમાણે મળવું જોઈએ તેનું ધ્યાન રાખવા ના.કા.ઇ.શ્રીને સૂચન કરવામાં આવેલ હતું.

૨ માનનીય ધારાસભ્યશ્રીને ગ્રામ પંચાયત કવાસ, મોરા અને હજીરા નાં સરપંચશ્રીઓ દ્વારા નવા કામો કરવા માટેની મંજૂરી મેળવવા અર્થે કરવામાં આવેલ રજૂઆત બાબત.

સભ્ય સચિવશ્રી દ્વારા હજીરા, કવાસ અને મોરા ગામ તરફથી રજૂ થયેલ કામો વંચાણે લેવામાં આવેલ જેમાં સમિતિ દ્વારા નીચે મુજબનાં કામો મંજૂર કરવામાં આવેલ હતાં.

હજીરા ગામનાં કામો :

૧. સિંગોતરમાતાનાં મંદિરના ભોજનાલયની જગ્યા ઉપર પતરાનો શેડ બનાવવાનું કામ. જેનો અંદાજિત ખર્ચની રકમ રૂ.૫૦.૦૦ લાખ.

૨. સિંગોતરમાતાનાં પાર્કિંગની ફરતે કમ્પાઉન્ડ તેમજ પેવર બ્લોક બેસાડવાનું કામ. જેનો અંદાજિત ખર્ચની રકમ રૂ.૭૦.૦૦ લાખ.

કવાસ ગામનાં કામો

૧. કવાસ પાટિયા થી દરગાહ સુધી રસ્તાની બંને બાજુ વોક-વે બનાવવાનું કામ. જેનો અંદાજિત ખર્ચની રકમ રૂ.૫૦.૦૦ લાખ.

૨. સમાજસદન હોલમાં સાઉન્ડ પ્રૂફ કીટ, લાઇટીંગ તેમજ સેન્ટ્રલ એ.સી.નું કામ. જેનો અંદાજિત ખર્ચની રકમ રૂ.૫૦.૦૦ લાખ.

મોરા ગામનાં કામો

૧. સર્વે નં. ૯૦ તથા ૧૪૮/પૈકી માં ૧૨૦૦ એમ.એમ. નાં ગટર લાઇનના નાળા નાખવાનું કામ (૧૮૦૦ મીટર). જેનો અંદાજિત ખર્ચની રકમ રૂ.૮૦.૦૦ લાખ.

૨. મુખ્ય ૫ જગ્યા પર ૫ નંગ હાઇમાસ્ટ ટાવર ૨૦ મીટરનાં નાખવાનું કામ. જેનો અંદાજિત ખર્ચની રકમ રૂ.૩૦.૦૦ લાખ

૩. હાટ બજાર બનાવવાનું કામ આશરે ૧૦૦ દુકાનનો કામ, જેનો અંદાજિત ખર્ચની રકમ રૂ.૫૦.૦૦ લાખ.

૪. રસ્તાનાં સફાઇ કામ અર્થે સ્વીપર મશીન ખરીદવા બાબત. જેનો અંદાજિત ખર્ચની રકમ રૂ.૫૦.૦૦ લાખ.

ભટલાઈ ગામનાં કામો

૧. ભાગળિયા તળાવ થી વાસવા ખાડી સુધી ગટરલાઇન નાખવાનું કામ. જેનો અંદાજિત ખર્ચની રકમ રૂ.૫૦.૦૦ લાખ.

૨. પટેલ ફળિયાથી મગન કેશવનાં ખેતર સુધી ગટર લાઇન અને વરસાદી પાણીનાં નિકાલ માટેની ગટરલાઇન બનાવવાનું કામ. જેનો અંદાજિત ખર્ચની રકમ રૂ. ૨૫.૦૦ લાખ.

દામકા ગામનાં કામો

૧. મેડી ફળિયાથી નાગર ફળિયા સુધી ડ્રેનેજલાઇનનું કામ. જેનો અંદાજિત ખર્ચની રકમ રૂ. ૩૦.૦૦ લાખ.

૨. ખોબરા ફળિયાથી માંડવી ફળિયા સુધી ડ્રેનેજલાઇનનું કામ. જેનો અંદાજિત ખર્ચની રકમ રૂ. ૨૫.૦૦ લાખ.

માનનીય અધ્યક્ષશ્રી દ્વારા નાયબ કાર્યપાલક ઇજનેરશ્રી, પંચાયત (મા x મ) વિભાગ, સુરતને જણાવેલ કે ઉપરોકત દરેક કામોનાં અંદાજો તેમનાં લેવલે થી તૈયાર કરી આગામી મિટિંગમાં રજૂ કરવા તથા ઇલેક્ટ્રીકલનાં કામો માટે કાર્યપાલક ઇજનેરશ્રી, વિદ્યુત વિભાગ પાસેથી અંદાજો તૈયાર કરાવવા જણવવામાં આવેલ છે.

2/9

૩. સભ્ય સચિવશ્રી દ્વારા હજીરા અને સચિન નોટિફાઇડ વિસ્તારમાં આવેલ ગામોનાં ઇન્ફ્રાસ્ટ્રકચરનાં તૈયાર કરવામાં આવેલ માસ્ટર પ્લાન અંગેનું પ્રેઝનટેશન રજૂ કરવા એજન્સી મે. ફેસિલ મેવન પ્રા. લી. ને જણવવામાં આવ્યું.

એજન્સી દ્વારા દરેક ગામ વાર સર્વે કરેલ વિગતવાર માહિતી રજૂ કરેલ. જેમાં ગામોમાં હાલમાં કઈ સુવિધાઓ ઉપલબ્ધ છે અને કઈ સુવિધાઓની જરૂરિયાત રહેલ છે તે અંગે માહિતી રજૂ કરેલ. જેમાં રોડ, ગટર લાઇન, પાણીની સુવિધા વિગેરે અંગેનો જે રિપોર્ટ તૈયાર કરાવવામાં આવેલો છે તે વસ્તી ગણતરી – ૨૦૧૧ ને ધ્યાને રાખી વર્ષ ૨૦૧૯-૨૦ નો માસ્ટર પ્લાન તૈયાર કરવામાં આવેલ છે. જે અંગે સભ્યશ્રીઓ દ્વારા જણાવવામાં આવેલ કે હાલમાં હજીરા ખાતે આવતા કામદારોની વસ્તીને ધ્યાને લઈ કામગીરી કરવાની રહેશે તથા સુરત અર્બન ડેવલપમેન્ટ ઓથોરિટી (સુડા) દ્વારા મંજૂર કરેલ પ્લાનને ધ્યાને રાખવા જોઈએ. જે માટે આગામી મિટિંગમાં સુડાનાં અધિકારીશ્રીને આમંત્રીત કરવા સર્વાનુમતે ઠરાવવામાં આવેલ.

૪. સભ્ય સચિવશ્રી દ્વારા હજીરા અને સચિન નોટિફાઇડ વિસ્તારમાં આવેલ ગામોનાં સુવેઝ ટ્રીટમેન્ટ પ્લાન (એસટીપી)નાં નેટવર્કનાં કામ અંગેનું તૈયાર કરવામાં આવેલ પ્રેઝનટેશન રજૂ કરવા એજન્સી મે. ગ્રીન ડિઝાઇન એન્ડ એન્જિનિયરિંગ સર્વિસ પ્રા. લી.ને જણાવ્યુ.

એજન્સી દ્વારા પ્રેઝન્ટેશન રજૂ કરવામાં આવેલ જેમાં હજીરા નોટિફાઇડ એરિયાનાં નવ (૯) ગામો અને સચિન નોટિફાઇડનાં બે (૨) ગામોનાં સર્વે કરેલ ગટરલાઇનની માહિતી રજૂ કરવામાં આવી. તેઓશ્રી દ્વારા સુવેઝ સીસ્ટમ માટે ચાર(૪) એસ.ટી.પી. નાં પ્રોજેક્ટ અંગેનું સૂચન કરવામાં આવેલ. જે નીચે મુજબ છે.

૧. દામકા, ભટલાઈ, મોર અને સુંવાલી ખાતે ૫.૦ એમ.એલ.ડી.નો અંદાજીત ખર્ચ રૂ. ૩૬.૬૨ કરોડ

૨. હજીરા ખાતે ૩.૦ એમ.એલ.ડી.નો અંદાજીત ખર્ચ રૂ. ૨૦.૦૭ કરોડ

૩. કવાસ ખાતે ૨.૦ એમ.એલ.ડી.નો અંદાજીત ખર્ચ રૂ. ૭.૫૦ કરોડ

૪. ઉંબેર અને તલંગપૂર ખાતે ૪.૦ એમ.એલ.ડી.નો અંદાજીત ખર્ચ રૂ. ૩૧.૦૮ કરોડ

ઉપરોકત બાબતે સભ્યશ્રીઓ દ્વારા જણાવવામાં આવેલ કે એસ.ટી.પી. નો પાણીનાં નિકાલ માટે જે તે નજીકમાં આવતાં ઔધોગિક એકમોને સાથે પરામર્શ કરી નિકાલ કરવામાં આવે તો ખર્ચની રકમ ઓછી થાય અને પાણીનો નિકાલ પણ થઈ શકે. વધુમાં, આપના દ્વારા સુવેઝનાં નેટવર્કનો પ્લાન તૈયાર કરવામાં આવેલ છે તે (સુડા) દ્વારા કરવામાં આવેલ પ્લાનને ધ્યાને રાખી કરવામાં આવે તો ભવિષ્યમાં વિસંગતતા ન થાય. જે માટે આગામી મિટિંગમાં સુડાનાં અધિકારીશ્રીને આમંત્રીત કરવા નક્કી કરવામાં આવેલ છે.

૫. "સચિન અને હજીરા નોટિફાઇડ એરિયા ડેવલોપમેન્ટ ફંડ" ખાતે બેલેન્સની વિગત દર્શાવતું પત્રક બાબત.

સભ્ય સચિવશ્રી દ્વારા સચિન નોટિફાઇડ એરિયા ડેવલોપમેન્ટ ફંડ ખાતે રૂ.૩૪.૦૨ કરોડ અને હજીરા નોટિફાઇડ એરિયા ડેવલોપમેન્ટ ફંડ ખાતે રૂ.૩૯.૦૨ કરોડની બેલેન્સની વિગત દર્શાવતું પત્રક રજૂ કરવામાં આવેલ હતું.

૬ ચાર્ટડ એકાઉન્ટન્ટ દ્વારા સચિન અને હજીરા નોટિફાઇડ એરિયા ડેવલોપમેન્ટ ફંડનાં વાર્ષિક હિસાબો તથા ઈન્કમટેક્ષ રિટર્ન ફાઇલ કરવામાં આવે છે. જે પેટે વાર્ષિક ફી રૂ. ૩૦,૦૦૦/- લેખે ચૂકવવામાં આવે છે. જેનાં વર્ષ ૨૦૧૯ -૨૦ થી વર્ષ ૨૦૨૧ -૨૨ સુધીના રૂ. ૯૦,૦૦૦/- ચુકવવાના બાકી છે જેની મંજૂરી આપવા બાબત.

ઉપરોક્ત બાબતે માનનીય અધ્યક્ષશ્રી દ્વારા જણાવવામાં આવેલ કે દર વર્ષનાં વાર્ષિક હિસાબો અમલીકરણ સમિતિની સમક્ષ રજૂ કરવાનાં રહે છે જો આજ દિન સુધી રજૂ કરવામાં આવેલ ન હોય તો આગામી મીટીંગના એજન્ડા સાથે રજૂ કરવા જણાવેલ છે.

સદર બેઠકમાં અન્ય કોઈ મુદ્દો રહેલ ન હોવાથી માનનીય અધ્યક્ષશ્રી દ્વારા બેઠક પૂર્ણ કરવામાં આવી.

અધ્યક્ષ,
નિર્દિષ્ટ વિસ્તાર અમલીકરણ સમિતિ અને
કલેકટરશ્રી, સુરત.

ઉપરોક્ત કાર્યવાહી નોંધ વંચાણે લેવા અને મંજૂરી મેળવવા અર્થે સાદર રજૂ.

સભ્ય સચિવ,
નિર્દિષ્ટ વિસ્તાર અમલીકરણ સમિતિ,
પ્રાદેશિક મેનેજર અને વિભાગીય પ્રબંધક, સુરત.

Minutes of the Meeting held on 17.05.2022 at 10:00 hours of the Implementation Committee constituted for the comprehensive development of the villages included in the Hazira and Sachin Notified Areas, under the chairmanship of the Hon'ble Collector, Surat, at the Conference Hall of District Seva Sadan-2, Athwalines, Surat:

In the said meeting, the following members/officers were present:

1. Shri Ayush Oak (I.A.S.), Hon'ble Collector, Surat – Chairman
2. Smt. Zankhanaben Patel, Hon'ble Member of Legislative Assembly, Choriyasi, Surat – Member
3. Shri V.C. Mandviya, District Planning Officer, Surat – Member
4. Shri M.B. Prajapati, Director, District Rural Development Agency, Surat (representative) – Member
5. Smt. Manishaben Visana, Regional Manager and In-charge Divisional Manager, G.I.D.C., Surat – Member Secretary
6. Shri A.G. Vasava, Chief Officer, Hazira Notified Area, Surat (representative) – Member
7. Shri S.S. Das, Chief Officer, Sachin Notified Area, Surat – Member
8. Shri Jayeshbhai Gajjar, Secretary, Hazira Area Industrial Association, Surat – Member
9. Shri Nileshbhai Korat, Secretary, Sachin Industrial Co-operative Society Ltd., Surat – Member
10. Shri J.K. Patel, Deputy Executive Engineer (M&M), Panchayat Department, Surat – Invitee
11. Shri Jatin M. Patel, Deputy Executive Engineer, Water Supply Department, Surat – Invitee
12. Shri Bharatbhai Prajapati, Consultant, M/s Fresil Maven Pvt. Ltd. – Invitee
13. Shri Shaileshbhai Patel, Consultant, M/s Green Design and Engineering Services Pvt. Ltd. – Invitee

The Member Secretary welcomed all the members present and commenced the proceedings of the meeting as per the agenda.

1. Presentation of Progress Report of Works Approved in the Meeting of Comprehensive Development Committee held on 17.12.2020

(A) The Deputy Executive Engineer, Panchayat (M&M) Department, Surat, presented the progress report of works of the year 2019–20 as under:

Works of Mora Village:

1. Administrative approval of Rs. 105.00 lakhs was granted for construction of CC road from Mora

Crossroads to Reliance Gate No. 4. The tender amount was 9.09% lower than the estimated amount, and the total expenditure incurred was Rs. 98.98 lakhs. The said work was completed on 15.01.2022.

2. Administrative approval of Rs. 20.00 lakhs was granted for paver block work from Jalaram Well to Star Residency. The tender amount was 31.32% lower than the estimated amount, and the total expenditure incurred was Rs. 13.67 lakhs. The said work was completed on 08.06.2021.
3. Tender process was carried out for construction of RCC road from main road to joining Star Row House, wherein the agency quoted 20.02% below the estimated amount. Work order was issued to the agency; however, the agency has not commenced the work. Therefore, re-tendering has been carried out.

The Hon'ble Chairman directed that action be taken to forfeit the deposit amount submitted by the agency for the above work and instructed the Deputy Executive Engineer to discuss only the works which are pending, excluding completed works.

Works of Damka Village:

The Deputy Executive Engineer, Panchayat (M&M) Department, Surat, stated that a total of 04 works were approved for Damka village, out of which 02 works have been completed and the status of the remaining 02 works is as under:

1. Administrative approval of Rs. 10.00 lakhs was granted for construction of wall around the crematorium. The tender amount was 17.82% lower than the estimated amount, and the said work is nearing physical completion.
2. Estimate has been prepared for drainage line work.

Works of Ichhapor Village:

The work of construction of community hall in Ichhapor village had been approved; however, as the said village has been included within the limits of Surat Municipal Corporation, the said work has been cancelled.

Works of Bhatpor Village:

Two works of CC road construction were approved in Bhatpor village, both of which were completed on 19.04.2021.

Works of Kavas Village:

A total of 04 works were approved for Kavas village, out of which 03 works have been completed, and one work relating to construction of compound wall will be commenced after completion of land measurement.

Thereafter, the Deputy Executive Engineer presented the progress report of works of the year 2020–21.

Works of Mora Village (2020–21):

1. Administrative approval of Rs. 10.00 lakhs was granted for CC road work, for which the tender has been sent for approval. Further, the tender for

construction of primary school behind the community hall has been re-invited as the quoted amount was significantly higher than the estimated amount.

2. Administrative approval of Rs. 22.00 lakhs was granted for fencing work around the pond; however, upon site inspection and due to increase in prices of steel and cement, the estimated cost has increased to Rs. 70.00 lakhs.

With regard to the above work, the Hon'ble Chairman directed the Deputy Executive Engineer that the estimated amount for fencing work is excessively high, and therefore, a revised estimate be prepared considering the length and height of fencing and the same be presented in the next meeting

Works of Kavas Village:

1. Administrative approval of Rs. 100.00 lakhs was granted for the work of development and beautification of the pond. The process of preparation of estimates has been undertaken.
2. Administrative approval of Rs. 20.00 lakhs was granted for construction of the main entrance gate in Kavas village; however, due to changes in the design of the entrance gate, the estimated amount has increased to Rs. 30.00 lakhs.

(B) Progress Report of Works Executed by the Executive Engineer, Water Supply and Sewerage Board, Surat:

The Deputy Executive Engineer, Water Supply Department, Surat, stated that administrative approval of Rs. 88.94 lakhs was granted for construction of a sump of 20.00 lakh litres capacity at Mora village, against which the tender amount was Rs. 58.36 lakhs. The said work was completed on 05.12.2020.

In this regard, the Hon'ble MLA stated that the water supply in Mora village is being provided in very limited quantity, due to which the people are not receiving adequate water. The Deputy Executive Engineer stated that the water pumps have become defective and action has been initiated for installation of new pumps. Further, the Hon'ble MLA directed that the work be completed at the earliest and proper water supply be ensured to the public.

2. Representation by Hon'ble MLA for Approval of New Works Proposed by Sarpanches of Gram Panchayats of Kavas, Mora and Hazira:

The Member Secretary placed on record the proposals received from Hazira, Kavas and Mora villages, wherein the Committee granted approval for the following works:

Works of Hazira Village:

1. Construction of a tin shed on the dining hall premises of Singotarmata Temple – estimated cost Rs. 50.00 lakhs.
2. Construction of compound wall and laying of paver blocks around the parking area of Singotarmata – estimated cost Rs. 70.00 lakhs

Works of Kavas Village:

1. Construction of walkway on both sides of the road from Kavas Patiya to Dargah – estimated cost Rs. 50.00 lakhs.
2. Installation of soundproof kit, lighting, and central air-conditioning in Samaj Sadan Hall – estimated cost Rs. 50.00 lakhs.

Works of Mora Village:

1. Laying of 1200 mm drainage line in Survey Nos. 90 and 148/part (1800 meters) – estimated cost Rs. 80.00 lakhs.
2. Installation of 5 High Mast Towers of 20 meters height at 5 major locations – estimated cost Rs. 30.00 lakhs.
3. Construction of market yard (approximately 100 shops) – estimated cost Rs. 50.00 lakhs.
4. Purchase of sweeper machine for road cleaning work – estimated cost Rs. 50.00 lakhs.

Works of Bhatlai Village:

1. Laying of drainage line from Bhaghaniya Talav to Vasva creek – estimated cost Rs. 50.00 lakhs.
2. Construction of drainage line for sewage and storm water from Patel Faliya to Magan Keshav's field – estimated cost Rs. 25.00 lakhs.

Works of Damka Village:

1. Drainage line work from Medi Faliya to Nagar Faliya – estimated cost Rs. 30.00 lakhs.
2. Drainage line work from Khokhra Faliya to Mandvi Faliya – estimated cost Rs. 25.00 lakhs.

The Hon'ble Chairman directed the Deputy Executive Engineer, Panchayat (M&M) Department, Surat, to prepare estimates of all the above works at his level and present the same in the next meeting. Further, for electrical works, estimates are to be prepared through the Executive Engineer, Electricity Department.

3. Presentation of Infrastructure Master Plan

The Member Secretary instructed M/s Fresil Maven Pvt. Ltd., appointed for preparation of the infrastructure master plan of villages in Hazira and Sachin Notified Areas, to present the report.

The agency presented detailed survey-based information village-wise, including existing facilities and required infrastructure such as roads, drainage, and water supply. It was stated that the Master Plan for the year 2019–20 was prepared based on Census 2011 data.

The members observed that the current planning should consider the increased population due to incoming labour force in Hazira and should also align with the plan approved by Surat Urban Development Authority (SUDA). Accordingly, it was unanimously resolved to invite officials of SUDA in the next meeting.

4. Presentation of STP Network (Sewage Treatment Plan)

The Member Secretary instructed M/s Green Design and Engineering Services Pvt. Ltd. to present the DPR

for sewage treatment (STP).

The agency presented the survey data of drainage networks for nine villages in Hazira Notified Area and two villages in Sachin Notified Area and proposed four STP projects as under:

1. Damka, Bhatlai, Mora, and Sunvali – 5.0 MLD – Estimated cost Rs. 36.62 crores
2. Hazira – 3.0 MLD – Estimated cost Rs. 20.07 crores
3. Kavas – 2.0 MLD – Estimated cost Rs. 7.50 crores
4. Umbhar and Talangpur – 4.0 MLD – Estimated cost Rs. 31.08 crores

The members suggested that for disposal of treated water, consultation be made with nearby industrial units to reduce cost and ensure effective disposal. Further, the plan should be aligned with the plan prepared by SUDA to avoid future discrepancies. It was resolved to invite SUDA officials in the next meeting.

5. Statement Showing Balance of Development Fund

The Member Secretary presented a statement showing balance of Rs. 34.02 crores in Sachin Notified Area Development Fund and Rs. 39.02 crores in Hazira Notified Area Development Fund.

6. Chartered Accountant Fees

Annual accounts and income tax returns of Sachin and Hazira Notified Area Development Fund are filed by a Chartered Accountant, for which an annual fee of Rs. 30,000/- is payable. The amount of Rs. 90,000/- for the period from 2019–20 to 2021–22 remains unpaid, for which approval was sought.

In this regard, the Hon'ble Chairman directed that annual accounts must be presented before the Implementation Committee every year, and if not presented till date, the same shall be submitted along with the agenda of the next meeting.

As no other matter remained for discussion, the Hon'ble Chairman concluded the meeting.

Sd.-
Chairman,
Notified Area Implementation
Committee
& Collector, Surat

Submitted for perusal and approval of the above proceedings.

Sd/-
Member Secretary,
Notified Area Implementation Committee
Regional Manager and Divisional Manager, Surat